BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
APPEAL NO. 14/2026/EZ

In The Matter of:-

Shahanavaj Khan

..... Applicant

- Versus-

SEIAA Bihar & Ors.

...Respondent(s)

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT NUMBER 01, STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), BIHAR.

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Filed by:
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
APPEAL NO. 14/2026/EZ

In The Matter of:-

Shahanavaj Khan

..... Applicant

- Versus-

SEIAA Bihar & Ors.

...Respondent(s)

Sl. No. 643 Date 27.02.2026

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT NUMBER 01, STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), BIHAR.

I, *Alok Kumar*, Gender Male, aged about 45 years Son of Sri P. Jha, resident of B3/38, 96-Officers Flat, Patna Zoo, Gate No. 1, Shastri Nagar, LBS Nagar, Post Office LBS Nagar, PIN 800023, P.S. Shastrinagar, District and Town-Patna do hereby solemnly affirm and state as follows: -

I am presently posted as the Member Secretary having office at 2nd Floor Beltron Bhawan, Shastri Nagar Patna 800023 , Bihar, and I have made myself acquainted with the facts and circumstances of this

case and competent to affirm this Affidavit-in-Opposition on behalf of SEIAA, Bihar, being the respondent number 01 herein, in the instant Appeal pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

2. That this Affidavit-in-Opposition is filed in compliance and obedience to the Solemn Order dated 25.05.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

3. That the Appellant has preferred this Appeal interalia challenging the Environmental Clearance dated 12.03.2026 granted by the State Level Environment Impact Assessment Authority, Bihar being this Respondent in favour of Respondent No.5, M/s Gita Enterprises, for the alleged sand mining project described as "Kishanganj Unit-03 Sand Ghat", situated at villages Andwakol, Lohaghara, Kanchanbari, Tegharia, Anchal at District Kishanganj, Bihar on grounds as stated in the Appeal.

4. That before dealing with the various averments in the Appeal it is stated that certain facts and circumstances are necessary and requires to be brought to the judicial notice of this Hon'ble Tribunal for smooth adjudication of the instant Appeal.

5. That at the commencement it is made clear that the EC as granted by this respondent has been done lawfully and following the procedures as laid down in the Rules of the Environment (Protection) Act, 1986 read with the EIA Notifications as amended from time to time and that there is no illegality in granting the EC to the private respondent.

6. That it is stated that the appellant herein has no *locus standi* to prefer this Appeal. Moreover the appellant is not connected with the sand mining project in question.

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7. That the appellant is a resident of Bhagalpur District and has assailed the *sand mining project* in connection with the Environmental Clearance (hereinafter referred to as EC for the sake of brevity) relating to the District of *Kishanganj* Bihar having no correlation with the said district.

8. That it is also stated and submitted that the appellant has not brought any single piece of documentary evidence on record or any document to show that at the stage of consideration of the proposal of the project proponent for grant of EC he ever raised any objection, participated in the public hearing carried out by the State Pollution Board or took any efforts in the matter. On the contrary without ventilating his grievances before the appropriate authorities at the time of grant of EC the appellant has directly approached the Hon'ble Tribunal.

9. That it is stated and submitted that for the district of Kishanganj, the District Survey Report (DSR) was approved on 23.05.2022 vide letter no 242 by SEIAA, Bihar.

Photocopy of the letter dated 23.05.2022 showing approval of District Survey Report for the District of Kishanganj is annexed herewith and marked with the letter 'R-1'.

9 That the DSR was approved by SEIAA in view of various orders passed from time to time by the Hon'ble Supreme Court and as such the SEIAA is not involved in preparation and approval of DSR which is done exclusively by State authorities. The present EC as granted to the respondent number 5 conforms to the approved DSR.

10 That a Letter of Intent was issued by District Collector, Kishanganj on [illegible]2023 vide letter no. 302.(Area 98 Ha Capacity 588000 [illegible]um.)

Photocopy of the Letter of Intent issued by the District Collector Kishanganj, dated 05.04.2023 is annexed herewith and marked with the letter 'R-2'.

11. That the Project Proponent (the respondent number 05 herein) submitted Mining plan to the concerned State authorities for approval and the Department of Mines and Geology, Government of Bihar which approved the plan on 01.06.2023 vide letter no 2891 (Area 98 Ha Capacity 588000 cum/Annum)

Photocopy of the letter dated 01.06.2023 vide number 2891 is annexed herewith and marked with the letter 'R-3'.

12. That an Application for Term of Reference (ToR) was received on 28.06.2023 (Area 98 Ha Capacity 588000 cum/Annum).

Photocopy of the Application for TOR received on 28.06.2023 is annexed herewith and marked with the letter 'R-4'.

13. That the ToR was issued by the answering respondent in favour of the project proponent on 28.03.2025 vide file no.SIA/1(a)/2447/2023. Area 98 Ha Capacity 588000 cum/Annum)

Photocopy of the TOR issued by this respondent/SEIAA Bihar is annexed herewith and marked with the letter 'R-5'.

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14. That thereafter a public hearing was conducted by Bihar State Pollution Control Board, Patna on 26.06.2025. That subsequently an Environmental Impact Assessment EIA report was submitted by Project Proponent on 25.01.2026Area 98 Ha Capacity 588000 cum/Annum.)vide Proposal No.:SIA/BR/MIN/566733/2026.

Photocopies of the notice of Public Hearing and EIA report submitted by the project proponent are collectively annexed herewith and marked with the letter 'R-6'.

15. That the project falls under B1 category and, therefore, the maximum rigorous and detailed procedure as prescribed under the EIA notification was adopted i.e. Terms of Reference, public consultation/public hearing followed by EIA study report and thereafter appraisal by SEAC followed by SEIAA.

16. That upon receipt of application, the Project proposal was discussed in the meeting of SEAC Bihar held from 26.02.2026 and it was deliberated and observed as under, *"The Project Proponent along with their environmental consultant M/s P & M Solution, made a presentation on the key parameters and salient features of the project. Based on the discussion, the committee found their presentation and proposal satisfactory and acceptable, hence the Committee decided to recommend the proposed proposal for grant of Environmental Clearance subject to the following additional conditions along with standard*

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conditions as mentioned in Annexure "A". **1.** The proposed plantation consisting of mixture of indigenous and fast-growing species of trees must be done and proper care must be taken. Plantation of a minimum of 6 feet tall plants must be done in the 1 st year of lease period itself and properly maintained till the validity of Environmental Clearance and preserve the existing trees at the proposed site. Apart from this, submit the KML file area with correct latitude / longitude along with the colour photograph of the tree plantation done. **2.** As per the Office Memorandum F. No. IA3-22/3/2024-IA.III (E – 241594) dated 24.07.2024 of MoEF&CC, GoI, plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "EkPed Ma KeNaam**3.** The Project Proponent shall execute and conduct measurable CER activities like facilities for drinking water supply, solar light, rain water harvesting, solid waste management facilities &sanitation for the nearby villages, local government schools or Anganwadi Kendra and also donating furniture to the local government schools or Anganwadi Kendra. A display board of the CER activities must be fixed for the information to the public at the project site/ mining site before start of the mining and proper records should be maintained to be presented during inspection etc. **4.** Project Proponent has to fix display board on mining site mentioning thereupon various activities to be done under Environment Management Plan (EMP). **5.** The project proponent shall limit the sand mining upto 01 meter (one meter) depth. Mining should be done by semi-mechanised method without using any heavy machine, preferably by manual excavation. **6.**

The Project Proponent must maintain nearby existing ponds if any. **7.** Proper care should be taken during transportation of sand from the sand mining site by covering the loaded sand. There should be a freeboard of atleast 3 inches from the body level of the vehicle, so that the sand doesn't get spilled over on the road and doesn't affect the air quality as well. **8.** Lessee to appoint an environment professional to facilitate sustainable mining in terms of mining plan and environmental norms. **9.** The Proponent must submit high resolution satellite images with stereoscopic 3D view from the National Remote Sensing Center (NRSC), Hyderabad for the month of June and December every year, along with the respective half-yearly compliance report in hard and soft copy. **10.** Temporary extraction path (Iron bridge / Hume pipe) constructed for local transport from the mining site should be compulsorily dismantled before the onset of rainy season (1st July) so that natural flow of water through the active river channel may not get disturbed. **11.** Sand transportation shall be strictly prohibited during the period from one hour before to one hour after the opening and closing times of schools located in route, on working days. For example, if a school opens at 10:00 AM and closes at 4:00 PM, sand transportation shall be prohibited from 9:00 AM to 11:00 AM and from 3:00 PM to 5:00 PM, respectively. **12.** Mining activity will be prohibited in the active channel of the river. Its regular monitoring will be done by the District Mining Officer.".

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17. That thereafter the Project proposal was discussed by SEIAA Bihar on 06.03.2026 to 07.03.2026 and it was recommended as under, *"In the view of recommendation by SEAC to grant of Environmental Clearance (EC)"*.

Photocopy of the document showing grant of EC to the Project Proponent is annexed herewith and marked with the letter 'R-7'.

18. Thereafter the SEIAA, Bihar granted Environmental Clearance on 12.03.2026.

Photocopy of the letter dated 12.03.2026 showing grant of EC in favour of the project proponent by the SEIAA Bihar is annexed herewith and marked with letter 'R-8'.

19. That the entire procedure adopted for considering and granting EC was done as per the provisions of the EIA Notification.

20. That this appellant has raised the issue that Kishanganj Unit 03 Sand Ghat admeasuring 98 hectares is not one compact, contiguous or homogenous mining area and it comprises of four separate and distinct sand mining leases/ghats each having its own area, location, riverine, setting, environmental foot print, mineable reserve and site specific impact and that they are situated on different river stretch where is distance inter se between the mining leases and in this

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Expt. 06-08-2030

regard, it is stated and submitted that by raising such issue no legal foundation has been set up. It is stated that there is no legal bar in granting EC even for the entire district. In the present case there is approved DSR and the appellant has not pointed out any environmental violations in grant of EC. The grant of EC is well within the legal ambit and scope of EIA Notification and is as per the approved DSR for the Kishanganj District.

21. In fact, for the entire district one single EC can be issued. Even the Ministry of Environment, Forest and Climate Change, Government of India (MoEF & CC) has also granted EC for the entire district and the same is permissible as per law.

22. That in fact, in the year 2016 in *Nawada* District based on one application for EC for the entire district EC was granted under Category A by the MoEF and CC on 11.08.2016 covering seven riverbeds with huge production capacity of 41, 47, 000 TPA and area of 402.98 hectares.

Photocopy of the EC as granted to Nawada District is annexed herewith and marked with the letter 'R-9'.

23. That it is also stated and submitted that in the DSR each and every [illegible] that is separately identified. The object of EC is to prescribe

conditions in which in controlled manner sand mining is carried out and river is duly protected. The object of EIA notification is that irrespective of size of the project EC is mandatory however for small projects even in the case of mining, rigorous process of appraisal is to be avoided viz. public hearing/public consultation, preparation of EIA Study report and for bigger project such public hearing/public consultation, preparation of EIA Study report is mandatory. Beyond these two aspects nothing is significant and the role of SEIAA/SEAC is also detailed in the EIA Notification. Thus, the scope is focused on appraisal of project pertaining to mining and that no mining activity is carried out without a valid and enforceable EC. The appellant does not dispute that the project has EC.

24. That in the present case as explained above the maximum rigorous process of ToR, public hearing/public consultation/EIA Study Report and detailed appraisal by SEAC/SEIAA have been done and one single application of the project proponent has been processed for the sand ghats in question for which even the State Government published one tender, granted one approved mining plan.

25. The four ghats i.e. a) Andawakol Sand Ghat - area 30 hectares; b) Tohegnara Sand Ghat - area 25 hectares; c) Kanchan Bari Sand Ghat - area 25 hectares; and d) Tegharia Sand Ghat - area 18 hectares were already identified in the DSR.

X3

26.That also in the EIA Study Report they were independently worked out by the project proponent and independent and separate baseline data has been worked out as mentioned in the EIA study report at Pgs. III 17 T0 20 for considering their proposal for grant of EC.

27.That the Mining Department has issued a single LOI for the projects in question and approved one compact mining plan, but, EIA Study report carries baseline data of the ghats independently which is significant for the purposes of assessment.

28.The appellant in his appeal has not pointed out any flaw in the mining based on the EC conditions for the ghats in question.

29.That with regard to the statements made in paragraph 1 of the appeal the same are denied and disputed and the relief sought for is completely opposed and there is no place to interfere with the EC dated 12.03.2026 granted by the concerned authority.

30.That with regard to the statements made in paragraph 2 of the appeal the same are matters of fact and record.

That with regard to the statements made in paragraph 3 of the appeal the same are denied and disputed and it is stated that the EC may be seen with respect to status and situation of Sand Ghats and names of the rivers over which they are situated. The appellant has relied upon

google map for distance, however geo-coordinates have been mentioned in the EC.

32. That with regard to the statements made in paragraph 4 of the appeal it is stated that based on the Letter of Intent, mining plan approved by the Mines & Geology Department, ToR, public consultation, EIA Study Report and after ensuring compliances of provisions of EIA Notification, EC has been granted. It is stated that there is separate, site- specific appraisal as the EIA study reports carry separate site-specific individual baseline study report of the sand ghats.

33. That with regard to the statements made in paragraph 5 of the appeal the same are denied and disputed and there is no fraud in grant of EC to the project. Even for the entire district one single EC can be granted. As an example the EC granted in case of Nawada District has been annexed.

34. That with regard to the statements made in paragraph 6 of the appeal the same relates to LOI issued by the Government.

35. That with regard to the statements made in paragraph 7 of the appeal the same relates to the notification dated 15.01.2016 and as such is a matter of fact and record.

36. That the statements made in paragraph 8 of the appeal relate to the EIA study report submitted by the project proponent. The project proponent has mentioned that the mining site does not fall in cluster situation However it is stated that EC was granted based on composite mining plan approved for the sand ghat, application of the project proponent and EIA study report covering the baseline data for the sand ghats and thereby complying with the norms for grant of EC. Following points are relevant in this case:-

a. That there should not be such design either from revenue point of view or otherwise in creation of sand ghat which avoid comprehensive EIA Study report with public consultation/public hearing and collection of baseline data.

b. In case there are two separate sand ghats which come in the periphery of 500 mtrs. then they would form a cluster for the purposes of EC. The same is for the better of environment and for cumulative assessment.

c. The notification nowhere restrains that if two sand ghats are a distance of more than 500 meters the same cannot be treated in a cluster, however, what is essentially required is that the ghat (s) has/have independent study of the baseline data.

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d. Moreover, in this case the mining plan is duly approved by Mines Department.

e. In case a proposal contains more than one ghat and is approved in the mining plan there is no legal bar in its appraisal by SEAC/SEIAA rather the cumulative appraisal advances the cause in favour of the environment.

37. That with regard to the statements made in paragraph 9 of the appeal the same are denied and disputed. The EC was not mechanically issued as alleged. In fact the project proponent was not granted the EC for all the sand ghats. In fact Environmental Clearance order mentions

"In view of fact that the Lohargarh Sand Ghat (Area – 25 Ha.) on the Kankai River is near to the international boarder and mining activity in such proximity to the boarder can have potential consequences, it has been decided to seek opinion of Mines and Geology Department, Government of Bihar, Water Resource Department, Government of Bihar and District Magistrate, Kishanganj regarding Lohagarh Sand Ghat, Environmental Clearance is hereby granted for mining at all sand ghat in this LoI except the Lohagarh Sand Ghat" .

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It is reiterated that the DSR identifies the sand ghats. The EC is in conformity with approved DSR. The lessee is common in this case and

there is only one project proponent for the sand ghats. The State Government has also issued LOI for the sand ghats.

39. That with regard to the statements made in paragraph 10 of the appeal it is stated that the project proponent is one in this case.

40. That with regard to the statements made in paragraph 11 of the appeal the same are denied and disputed. It is stated that EC is specific and has prescribed mining only up to the depth of one meter by semi mechanized method. The contention of this appellant that such condition is illusory and incapable of effective enforcement is without any foundation. The Mining officials have to implement the same as the monitoring of sand mining on day to day is the duty of local district administration and mining officials and they are duty bound to inform the violation of EC.

41. That the grounds as stated in the Appeal are not at all good grounds having no legs to stand upon and the instant appeal being devoid of any merit is liable to be dismissed with exemplary costs.

42. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

43. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 39, are based on information derived from the

record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Alok Kumar

Deponent

Member Secretary
SEIAA, Bihar

Identified by Deponent signature/L.T.I. who has signed in my presence.

Dibojyoti Chakrabarti
Advocate
SEIAA, Bihar
ADVOCATE 01/07/2026

Enrolment No:- WB/1739/2010.

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Reg. No-2700/1/C2
Exp. 06-12-2021
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Verification

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at ..Patna.. on this the 01 day of July, 2026.

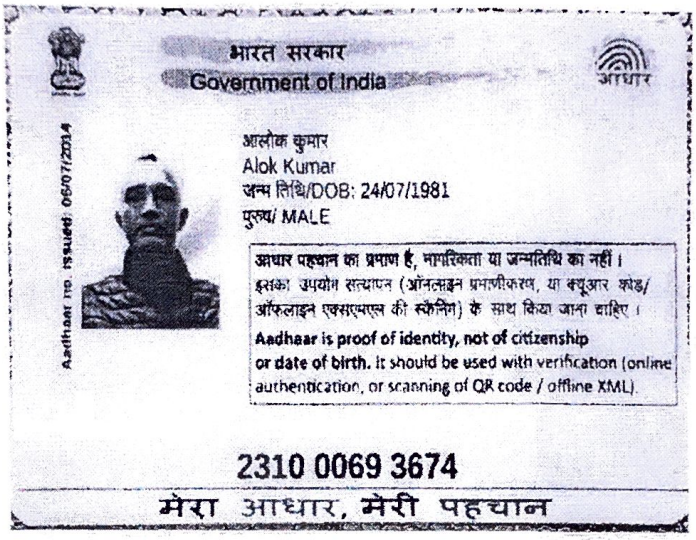
Alok Kumar

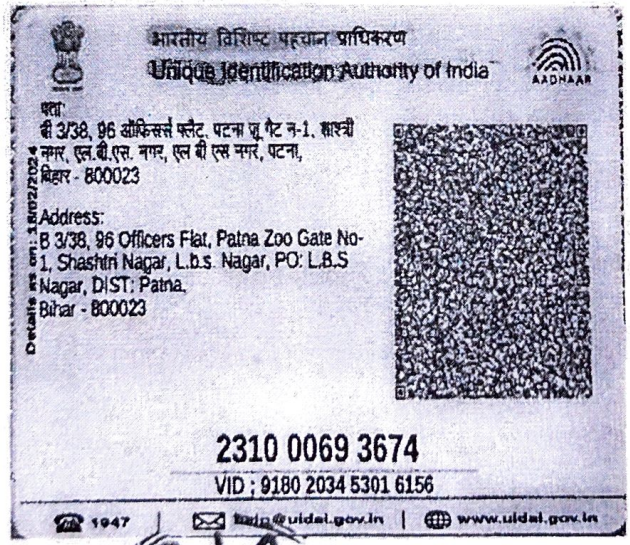
Deponent
Member Secretary
SEIAA, Bihar

Identified by me
who has signed in my presence
Sibojyoti Chakrabarti 01/07/2026
Advocate
SEIAA, Bihar
Enrolment No: WB/1730/2010

Dharmendra Kumar
Distt. PATNA
Reg. No. 270

D2


भारत सरकार
Government of India
आधार
आलोक कुमार
Alok Kumar
जन्म तिथि/DOB: 24/07/1981
पुरुष/ MALE
आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।
इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/ ऑफलाइन एक्सएमएल की स्कैनिंग) के साथ किया जाना चाहिए।
Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML).
Aadhaar no. Issued: 06/07/2014
2310 0069 3674
मेरा आधार, मेरी पहचान


भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India
AADHAAR
पता:
बी 3/38, 96 ऑफिसर्स फ्लैट, पटना जू गेट न-1, शास्त्री नगर, एल.बी.एस. नगर, एल बी एस नगर, पटना, बिहार - 800023
Address:
B 3/38, 96 Officers Flat, Patna Zoo Gate No-1, Shashtri Nagar, L.b.s. Nagar, PO: L.B.S Nagar, DIST: Patna, Bihar - 800023
Details as on: 18/02/2024
2310 0069 3674
VID : 9180 2034 5301 6156
1947 | help@uidai.gov.in | www.uidai.gov.in

NOTARY
GOVT. OF BIHAR
Reg. No. [illegible]
Exp. on [illegible]-08-20[illegible]

Alok Kumar
(for court purposes only)

Annexure-(R-1) 21

बिहार राज्य पर्यावरण समाघात निर्धारण प्राधिकरण,
द्वितीय तल, बेल्ट्रॉन भवन, शास्त्रीनगर, पटना–23

पत्रांक :– 242

पटना, दिनांक :– 23/05/2022

प्रेषक

सदस्य सचिव,
SEIAA, Bihar

सेवा में,

जिलाधिकारी,
किशनगंज।

विषय :– माननीय उच्चतम न्यायालय के सरकार द्वारा दायर सिविल अपील संख्या–3661–3662/2020 बिहार राज्य एवं अन्य बनाम पवन कुमार एवं अन्य मामले में दिनांक–10.11.2021 को पारित आदेश के त्वरित अनुपालन के आलोक में जिला सर्वेक्षण प्रतिवेदन के अनुमोदन के संबंध में ।

महाशय,

निदेशानुसार उपर्युक्त विषयक के संबंध में सूचित करना है कि आपके द्वारा समर्पित **किशनगंज** जिला के बालु खनिज हेतु जिला सर्वेक्षण प्रतिवेदन (DSR) को अनुमोदित कर इसकी एक प्रति संलग्न कर भेजी जा रही है।

अनु0:–यथोक्त।

विश्वासभाजन

23.5.2022

(सदस्य सचिव)
SEIAA, Bihar

Translated copy

2X2

Bihar State Environment Impact Assessment Authority

2nd Floor, Beltron Building, Shastri Nagar, Patna-23

Letter No.:-242

Patna, Date – 23/05/2025

From

Member Secretary, SEIAA, Bihar

To,

District Magistrate, Kishangaj

Subject :- Regarding approval of District Survey Report in the light of prompt compliance of the Hon'ble Supreme Court order passed on 10.11.2021 in the case of Civil Appeal No. 3661-3662/2020 State of Bihar and others Vs. Pawan Kumar and others.

Sir,

As per the instructions, it is to be informed regarding the above mentioned subject that the District Survey Report (DSR) for sand mineral of Banka district submitted by you is approved and a copy of it is being sent along with the attachment.

Yours faithfully,

(Member Secretary)

SEIAA, Bihar

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Annexure - A-2 A3

बिहार सरकार
समाहरणालय, किशनगंज
किशनगंज–855107
(खनन शाखा)

दूरभाष 06456–222353 (आदास)
06452–222520 (आवास)
06456–222626 (आवास फैक्स)
06456–222530 (कार्या)
06456–225480 (कार्या फैक्स)
email: dm-kishanganj.bih@nic.in

पत्रांक–302 /जिला खनन, किशनगंज, दिनांक–15/04/2023

प्रेषित,

गीता इन्टरप्राईजेज
प्रो0–गीता सारस्वत
पिता–राम प्रताप शर्मा,
पता–C-24नारायण, विहार कॉलोनी,
बीकानेर राजस्थान।
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विषय :– जिलान्तर्गत महानंदा नदी, कनकई नदी के बालूघाट/कलस्टर संख्या–03 की आगामी पाँच वर्षों के लिए बन्दोबस्ती हेतु दिनांक–13.02.2023 को सम्पन्न ई–नीलामी में उच्चतम् डाकवक्ता घोषित होने के फलस्वरूप सैद्धांतिक स्वीकृत्यादेश के संबंध में।

महाशय,

उपर्युक्त विषयक किशनगंज जिलान्तर्गत महानंदा नदी, कनकई नदी, के **बालूघाट/कलस्टर संख्या–03, रकवा–98 हेक्टेयर** की आगामी पाँच वर्षों के लिए बन्दोबस्ती हेतु दिनांक–13.02.2023 को सम्पन्न ई–नीलामी में आपके द्वारा मो0–44100000/– के विरूद्ध **उच्चतम् डाक की राशि मो0–4,85,10,000/- (चार करोड़ पचासी लाख दस हजार)** रूपये की बोली के फलस्वरूप उच्चतम् डाकवक्ता घोषित हुए। निविदा दस्तावेज की कंडिका–20 (i) के आलोक में आपके द्वारा नीलामी राशि की 25 प्रतिशत राशि (जमा अग्रधन राशि समायोजनोपरान्त) **प्रतिभूति राशि मो0–1,21,27,500/- (एक करोड़ ईक्किस लाख सताईस हजार पांच सौ)** रूपये के भुगतान का साक्ष्य दिनांक–03.04.2023 को कार्यालय में प्रस्तुत किया गया है।

निविदा दस्तावेज की कंडिका 20(i)(ii)(iii)(iv)(v) के आलोक में जिलान्तर्गत महानंदा नदी, कनकई नदी, के बालूघाट/कलस्टर संख्या–03 का सैद्धांतिक स्वीकृति के शर्त्त एवं बंधेज निम्नवत् हैं :–

1. बालूघाट/कलस्टर संख्या–03 से संबंधित विवरणी निम्नवत् है :–

किशनगंज जिलान्तर्गत आगामी पाँच वर्षों के लिए बन्दोबस्ती हेतु बालूघाटों की विवरणी:–

क्र. सं.	नदी का नाम	बालूघाट / कलस्टर का नाम	बलूघाट/कलस्टर का पूरा पता	कुल रकवा (हे0)	Geo-co-ordinates		Mineral Quantity (M^3)	Minimum Reserve Price (In Rs.)	EMD (25%) (In Rs.)
कलस्टर नं0–03									
1	महानंदा नदी	अन्दवाकोल बालूघाट	ग्राम–अन्दावाकोल पोस्ट–किशनगंज थाना–किशनगंज अंचल–किशनगंज	30	A	26°12'59.01"N	87°57'1.87"E	180000	13500000	3375000
					B	26°12'58.00"N	87°57'17.07"E			
					C	26°12'34.18"N	87°57'16.97"E			
					D	26°12'34.26"N	87°57'3.55"E			
2	कनकई नदी	लोहागड़ा बालूघाट	ग्राम– लोहागड़ा पोस्ट–घंतोला थाना–गरवंतोला अंचल–टेढ़ागाछ	25	A	26°25'26.97"N	87°46'50.58"E	150000	11250000	2812500
					B	26°25'18.89"N	87°46'58.73"E			
					C	26°25'3.08"N	87°46'38.15"E			
					D	26°25'11.46"N	87°46'30.30"E			
3	कनकई नदी	कंचनबाड़ी बालूघाट	ग्राम– कंचनबाड़ी पोस्ट–कोरीबाड़ी थाना– कोरीबाड़ी अंचल–टेढ़ागाछ	25	A	26°23'23.99"N	87°45'17.58"E	150000	11250000	2812500
					B	26°23'21.83"N	87°45'26.12"E			
					C	26°22'51.73"N	87°45'16.19"E			
					D	26°22'53.79"N	87°45'6.84"E			

4	कनकई नदी	टेघरिया बालूघाट	ग्राम– टेढ़ागाछ पोस्ट–विशनपुर थाना– बहादुरगंज अंचल–बहादुरगंज	18	A	26°15'40.08"N	87°44'47.40"E	108000	8100000	2025000
					B	26°15'34.83"N	87°44'58.60"E			
					C	26°15'20.98"N	87°44'50.74"E			
					D	26°15'27.18"N	87°44'38.02"E			
कुल–98 हेक्टेयर								588000	44100000	11025000

2.	वन क्षेत्र से दूरी	लागू नहीं
3.	सुरक्षित क्षेत्र/वन अभ्यारण्य क्षेत्र/पक्षी अभ्यारण्य/वन्य जीव आश्रयण क्षेत्र से दूरी	लागू नहीं
4	बालूघाट/कलस्टर से 500 मीटर के अन्दर खनन पट्टा क्षेत्र की स्थिति	हाँ, (कलस्टर रकवा 98 हेक्टेयर)
5	पुरातात्विक स्थल से दूरी	लागू नहीं
6	खनन योग्य मात्रा	588000 घनमीटर

1. भुगतान की शर्तें:–
   (i) नीलामीत–राशि केवल प्रथम वर्ष के लिए बंदोबस्ती की राशि मानी जाएगी। दूसरे वर्ष और उसके अनुक्रमी वर्षो में बंदोबस्ती की राशि गत् वर्ष की बंदोबस्ती राशि के 120 प्रतिशत् अथवा समय–समय पर सरकार द्वारा निर्धारित निदेशों के अनुरूप होगा।
   (ii) प्रतिभूति जमा के अतिरिक्त आपको निम्नलिखित समय सारणी/भुगतान अनुसूची के अनुसार बंदोबस्ती की राशि का भुगतान करना होगा :–

किस्त	भुगतान की नियत तारीख
प्रथम किस्त(50%)	(क) पट्टा संविदा निष्पादन से पहले (पहले वर्ष के लिए) (ख) प्रथम वर्ष में पट्टा संविदा निष्पादन की तिथि से एक वर्ष पूरा होने के 60 दिन पूर्व और अनुक्रमिक वर्षो में इसी प्रक्रिया का पालन करते हुए जमा किया जायेगा।
द्वितीय किस्त(25%)	पट्टा संविदा निष्पादन की तिथि से 03 महीना पूरा होने से पहले।
तृतीय किस्त(25%)	पट्टा संविदा निष्पादन की तिथि से 06 महीना पूरा होने से पहले।

2. GST का भुगतान :–जी0एस0टी0 के रूप में प्रचलित दर के अनुसार राशि वाणिज्य कर विभाग को भुगतान करना होगा। जिला खनन कार्यालय, किशनगंज में जी0एस0टी0 भुगतान का प्रमाण प्रत्येक किस्त के साथ देना होगा।
3. आयकर/अन्य करों का भुगतान:–आयकर अधिनियम के तहत आयकर एवं उस पर नियमानुसार देय अधिभार का भुगतान आयकर विभाग के प्रचलित दर के अनुसार एक मुश्त करना होगा। यह राशि बंदोबस्ती राशि के प्रत्येक किस्त के साथ देय होगी। जिला खनन् कार्यालय, किशनगंज द्वारा यह राशि आयकर मद में जमा करा दी जायेगी।
4. जिला खनिज फाउन्डेशन:–Bihar Mineral District Foundatin Rules, 2018 के अनुसार बंदोबस्ती राशि की दो (2) प्रतिशत राशि जिला खनिज फाउण्डेशन, किशनगंज के नाम भुगतेय बैंक ड्राफ्ट के माध्यम से करना होगा।
5. वैधानिक अनापत्ति:–बालूघाट संचालन हेतु आवश्यक समस्त वैधानिक अनापत्ति/अनुमति यथा:– खनन योजना, पर्यावरणीय स्वीकृति, जल एवं वायू सहमति आदि आपके द्वारा सैद्धांतिक स्वीकृत्यादेश (LOI) निर्गततिथि से तीन माह की अवधि के अन्दर प्राप्त करना सुनिश्चित करेंगे। वैधानिक अनापत्ति/अनुमति प्राप्त करने के पश्चात् ही बालू खनन प्रारंभ किये जाने हेतु कार्यादेश निर्गत किया जा सकेगा। वैधानिक अनापत्ति/अनुमति निम्नानुसार है–
   i. खनन योजना:–खनन योजना प्रभावी नियमों में उल्लिखित प्रावधानों के अनुसार सफल डाकवक्ता/बंदोबस्तधारी द्वारा QCI/NABET से मान्यता प्राप्त Professional RQP से तैयार कर निदेशक, खान या विभाग द्वारा प्राधिकृत पदाधिकारी के समक्ष लेटर ऑफ इंटेंट निर्गत होने से 30 दिनों के अन्दर अनुमोदन के लिए प्रस्तुत करेगा। खनन योजना बनाने पर होने वाले व्यय का वहन संबंधित खनिज डाकवक्ता/बंदोबस्तधारी द्वारा किया जायेगा। साथ ही खनन योजना की जाँच हेतु समाहर्त्ता/विभाग अन्य

ऐजेंसी चयनित कर सकेगा, जिसका निर्धारित फीस/खर्च भी बंदोबस्तधारी को ही वहन करना होगा। सफल डाकवक्ता/बंदोबस्तधारी खनन योजना के अनुसार खनन करना सुनिश्चित करेंगे।

ii. **पर्यावरणीय स्वीकृतिः–** सफल डाकवक्ता/बंदोबस्तधारी खनन योजना अनुमोदन के 15 दिनों के अन्दर पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के सक्षम प्राधिकार के समक्ष पर्यावरणीय स्वीकृति (EC)के लिए प्रस्ताव समर्पित करेगा। समयबद्ध रीति से पर्यावरणीय एवं अन्य वैधानिक स्वीकृति प्राप्त करना सफल डाकवक्ता की जिम्मेवारी होगी। अपेक्षित पर्यावरणीय स्वीकृति एवं अन्य आवश्यक स्वीकृति प्राप्त करने में किसी भी प्रकार की देरी के लिए सफल डाकवक्ता स्वंय जिम्मेवार होंगे एवं इस संबंध में किसी भी प्रकार की क्षतिपूर्ति के लिए कोई भी दावा मान्य नहीं होगा।

iii. **जल एवं वायु सहमतिः**–पर्यावरणीय स्वीकृति प्राप्त करने के पश्चात सफल डाकवक्ता अधिकतम 07 (सात) दिवस के अंदर जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अधीन सक्षम पदाधिकारी के समक्ष सहमति/ Consent to Establish/ Consent to Operate प्राप्त करने हेतु आवेदन प्रस्तुत करेगा।

iv. **खनन के लिए अनुमत मात्राः**–खनन योजना, पर्यावरणीय स्वीकृति तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के तहत प्राप्त सहमति मे वर्णित बालू की मात्रा (इनमें से जो भी कम हो) तक ही खनन अनुमान्य होगा। यदि अनुमोदित खनन योजना, पर्यावरणीय स्वीकृति तथा जल एवं वायु सहमति में खनन योग्य मात्रा कम किये जाने पर भी वार्षिक देय बंदोबस्ती राशि किसी स्थिति में कम नहीं की जाएगी।

v. बिना किसी वैध कारण के पर्यावरणीय स्वीकृति, Consent to Establish/ Consent to Operate /जल एवं वायु सहमति प्राप्त नहीं कर पाते है या प्राप्त करने में रूचि नहीं लेते है तो, समाहर्त्ता द्वारा अग्रधन की राशि जप्त कर पुनः नीलामी की कार्यवाई की जाएगी।

6. **बंदोबस्ती विलेख/पट्टा संविदा (डीड) निष्पादन करना :–**

i. सफल डाकवक्ता द्वारा सभी वैधानिक अनापत्ति प्राप्त करने के उपरान्त 5 वर्षों की अवधि के लिए बालू खनन करने हेतु समानुदान/बन्दोबस्ती स्वीकृत किया जाएगा।सफल डाकवक्ता विहित प्रपत्र में संबंधित नियमानुसार बंदोबस्ती विलेख अथवा उसके समरूप एक प्रपत्र, कार्य आरंभ करने के पहले, निष्पादित करेगा तथा विहित अपेक्षित राशि संबंधित विभाग में जमा देगा। बंदोबस्तधारी के पट्टे की अवधि विलेख/संविदा निष्पादन की तिथि से पॉच वर्षों के लिए विधिमान्य होगा।

ii. बंदोबस्तधारी को निष्पादित **संविदा का निबंधन संबंधित विभाग के प्रचलित नियमों के अधीन 01 माह के अन्दर** कराना अनिवार्य होगा।

7. सफल डाकवक्ता/बन्दोबस्तधारी द्वारा बन्दोबस्ती प्रत्यर्पण/कारोबार छोड़ने का विकल्प बिहार खनिज (समनुदान, अवैध खनन, परिवहन एवं भण्डारण निवारण) नियमावली, 2019 के नियम–50 के अनुरूप किया जा सकेगा।

8. सामान्य शर्त्तें :–

(i) बंदोबस्तधारी नदी तट से बालू प्रेषण के बिन्दु पर एक साईनबोर्ड एवं सीमा स्तंभ का अधिष्ठापन करायेगा जिस पर बंदोबस्तधारी का नाम एवं पता, बंदोबस्ती की अवधि, स्थानीय मैनेजर का नाम एवं पता तथा बालू का विक्रय मूल्य प्रदर्शित किया जाएगा। यदि साईन बोर्ड निरीक्षण में नहीं पाया गया तो शास्ति अधिरोपित की जाएगी।

(ii) बंदोबस्तधारी श्रम विधियों के प्रावधानों के अनुसार आश्रय गृह, पीने का पानी, शिशु गृह (क्रेचेज) तथा फर्स्ट एड किट की व्यवस्था संबंधित बालूघाटों में लगे श्रमिकों के लिए करेगा।

(iii) बंदोबस्तधारी संबंधित क्षेत्रों का निरीक्षण करेगा तथा स्वयं/ अथवा अपने द्वारा अधिकृत प्रतिनिधियों के माध्यम से बालूघाटों का प्रचालन करेगा। किसी रूप में किये गये उप पट्टा (सबलेटिंग) के लिए बंदोबस्ती रद्द कर दी जाएगी। बालूघाटों/नदी तल तक बालू के परिवहन के प्रयोजनार्थ पहुँच–पथ (अप्रोच रोड) का निर्माण सफल डाकवक्ता/बंदोबस्तधारी द्वारा स्वयं अपने खर्च से किया जाएगा।

(iv) बालूघाट की सुरक्षा की जिम्मेदारी सफल डाकवक्ता/बंदोस्तधारी की होगी।

(v) सफल डाकवक्ता/बंदोबस्तधारी बंदोबस्त क्षेत्र के भीतर किसी अवैध खनन के लिए जिम्मेवार होगें और पाई गई किसी शिकायत पर गंभीरता से विचार किया जाएगा तथा सफल डाकवक्ता/बंदोबस्तधारी के विरूद्ध नियमानुसार कार्रवाई की जाएगा।

(vi) सफल डाकवक्ता/बंदोबस्तधारी समाहर्त्ता द्वारा बालूघाटों के संचालन के संबंध में लोकहित में जारी निबंधनों और शर्त्तों तथा निदेशो का पालन करेगा।

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(vii) यथोक्त शर्त्तों, बंधेजो एवं निर्बधनों का पालन नहीं करने पर कारण पृच्छा निर्गत कर बंदोबस्ती रदद करने की कार्रवाई की जा सकेगी ।

(viii) सफल डाकवक्ता/बंदोबस्तधारी को खनन राजस्व/जी0एस0टी0/आयकर/स्टाम्प शुल्क/रजिस्ट्रेशन फीस का भुगतान नही करने की दशा में 30 दिनों के अंदर कारण स्पष्ट करने हेतु नोटिस दी जायेगी। निर्धारित अवधि के अंदर सफल डाकवक्ता/बंदोबस्तधारी द्वारा बकाया का भुगतान करने में असफल रहने की दशा में राशि वसूली की कार्रवाई के साथ-साथ बंदोबस्ती रदद करने की भी कार्रवाई की जाएगी।

(ix) नीलामी हेतु प्रस्तावित बालूघाटों से संबंधित तकनीकी तथा अन्य बिन्दुओं यथा भूमि के अंचल, थाना, मौजा, खाता, खेसरा, रकबा तथा GPS Co-ordinateके संबंध में विवाद/त्रुटि पाए जाने पर संशोधन का अधिकार समाहर्त्ता, किशनगंज/जिला खनन कार्यालय, किशनगंज का होगा। बालूघाटों का सीमांकन एवं नियमानुसार निर्धारित आयाम/विशिष्टियों का सीमा स्तंभ का अधिष्ठापन GPS Co-ordinateके अनुसार बालू बंदोबस्तधारी को कराना होगा तथा खनन के क्रम में संधारित कराना सफल डाकवक्ता/बंदोबस्तधारी की जवाबदेही होगी, जिसे RQP/अंचलाधिकारी की उपस्थिति में प्रमाणित कर बालूघाटों के निर्धारित क्षेत्र का Reduced Level (RL)/Pre-Level (PL) एवं Satelliteimages खनन कार्य प्रारंभ करने के पहले जिला खनन कार्यालय, किशनगंज में समर्पित करना होगा।

(x) बालघाट से लिकं रोड और बालूघाट के बीच कोई प्राकृतिक जल मार्ग सिचांई नहर पड़ती हो सफल डाकवक्ता/बन्दोबस्तधारी जल ससांधन विभाग की पूर्व अनुमति से अस्थायी संरचनाएँ खडा कर सकेगा। पूर्व अनुमति के लिए ऐसे आवदेन जल संसाधन विभाग के सबंधित मुख्य अभियतां के समक्ष दिए जाएगें।

(xi) बालूघाट में रैयती/बंदोबस्त जमीन होने पर संबंधित रैयत से सहमति प्राप्त कर बालू का खनन करना होगा। यह जिम्मेदारी पूर्णतः बंदोबस्तधारी की होगी एवं विभाग से कोई क्षति पूर्ति का दावा मान्य नहीं होगा।

(xii) बंदोबस्तधारी द्वारा बंदोबस्ती अवधि के दौरान किसी भी कारण से खनन कार्य नहीं करने की स्थिति में किसी भी प्रकार का मुआवजा/नुकसान एवं क्षतिपूर्ति का दावा मान्य नहीं होगा।

(xiii) ई-नीलामी एवं बालूघाट की बंदोबस्ती अवधि के दौरान उत्पन्न किसी भी प्रकार का विवाद बिहार खनिज (समानुदान, अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली 2019, (यथा संशोधित) के अधीन होगा।

(xiv) सफल डाकवक्ता/बन्दोबस्तधारी को इलेक्ट्रॉनिक माध्यम से भेजी गयी कोई भी सूचना/निदेश/आदेश इत्यादि IT-Actके तहत स्वीकार्य साक्ष्य के रूप में माना जायेगा।

समाहर्त्ता,
किशनगंज।

Annexure – 'R-2'

Translated copy

R – 2

Government of Bihar
Collectorate, Kishanganj
Kishanganj-855107
(Khanan Branch)

email dm-kishanganj-bih@nic.in

Letter No.-302 / District Mining, Kishanganj, Dated-15/04/2023

To,

Geeta Enterprises
Prop Geeta Saraswat
Father- Ram Pratap Sharma Address- C-24 Narayan,
Vihar Colony, Bikaner Rajasthan. Pin-code- 334001
E-mail geetasarswat1972@gmail.com

Subject- Regarding the order of in-principle approval as a result of declaring the highest bidder in the e-auction held on 13.02.2023 for the settlement of Balughat / Cluster No. 03 of Mahananda River Kanakayi River within the district for the next five years.

Sir,

Regarding the above subject, in the e-auction held on 13.02.2023 for the settlement of Balughat/K no.-03 area-98 hectare of Mahananda river Kanakai river under Kishanganj district for the next five years, you were declared the highest bidder as a result of bidding Rs.-4,85,10,000/- (four eighty five lakh ten thousand) against the highest bid of Rs.-44100000/-. In the light of clause-20 (1) of the tender document, proof of payment of 25 percent of the auction amount (deposit earnest money adjustment security amount of Rs.-1,21,27,500/- (one crore twenty one lakh twenty seven thousand five hundred rupees) has been submitted by you in the office on date-03.04.2023.

In the light of clause 20 (i) (ii) (iii) (iv) (v) of the tender document, the conditions and constraints for in-principle approval of sand ghat/cluster number-03 of Mahananda Kanakayi river within the district are as follows:

1. The details related to Balughat / Cluster No. 03 are as follows –

Details of sand ghats for settlement for the next five years under Kishanganj district								
Sl. No	River Name	Name of Balu ghat /	Name of Balughat / Cluster	Area in Ha	Geo-Co-Ordinate	Mineral Quantity (M3)	Minimum Reserve price in in	EMD (25 % in Rs

		Cluster	address						Rs	
Cluster No. – 03										
1	Mahananda River	Andavvalokan Sand Ghat	Village – Andavalokan Post – Kishanganj, P.S. – Kishanganj, Anchal – Kishanganj	30	A	26° 12' 59.01" N	85° 57' 01.87" E	180000	13500000	33750000
					B	26° 12' 58.00" N	85° 57' 17.67" E			
					C	26° 12' 34.18" N	85° 57' 16.97" E			
					D	26° 12' 34.26" N	85° 57' 03.55" E			
2	Kankai River	Lohgadha Sand Ghat	Village – Lohgadha, Post – Dhantola, P.S. – Garvantola, Anchal – Tedhagach	25	A	26° 25' 26.97" N	87° 46' 50.58" E	150000	11250000	2812500
					B	26° 25' 18.89" N	87° 46' 58.73" E			
					C	26° 25' 03.08" N	87° 46' 38.15" E			
					D	26° 25' 11.46" N	87° 46' 30.30" E			
3	Kankai River	Lanchanbari Sand Ghat	Village – Kanchanbari, P.O.- Korobari, P.S.- Korobari, Anchal – Tedhagach,	25	A	26° 23' 23.99" N	87° 45' 17.56" E	150000	11250000	2812500
					B	26° 23' 21.83" N	87° 45' 26.12" E			
					C	26° 22' 51.73" N	87° 45' 16.19" E			
					D	26° 22' 53.79" N	87° 45' 06.84" E			
4	Kankai River	Teghariya Sand Ghat	Village – Teghariya, P.O.- Dishanpur, P.S.- Bahadurpur, Anchal – Bahadurpur	18	A	26° 15' 40.98" N	87° 44' 47.40" E	108000	81000000	2025000
					B	26° 15' 34.83" N	87° 44' 55.60" E			
					C	26° 15' 20.98" N	87° 44' 5074" E			
					D	26° 15' 27.18" N	87° 44' 38.02" E			
Total Area – 98 Ha.								**588000**	**44100000**	**11025000**

2.	Distance from Forest Area	Not applicable
3.	Distance from Protected Area / Forest Sanctuary / Bird Sanctuary / Wildlife Sanctuary	Not applicable
4.	Mining lease area within 500 meters from the sand ghat / cluster status of	Yes (Cluster Area 98 Ha.)
5.	Distance from Archaeological site	Not applicable
6.	Minable Quantity	588000 cubic meter

1. **Payment Terms:-**

   i. The auctioned amount shall be considered as settlement amount for the first year only. In the second year and subsequent years, the settlement amount shall be 120 per cent of the settlement amount of the previous year or as per such directives as may be prescribed by the Government from time to time.

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ii. In addition to the security deposit, you will be required to pay the settlement amount as per the following timetable/payment schedule-

Instalment	Due date of payment
First Instalment (50%)	(a) Before execution of lease contract (for the first year) (b) In the first year, the lease shall be deposited 60 days before the expiry of the lease period and the same procedure shall be followed in subsequent years on completion of one year from the date of execution of the lease agreement.
Second Instalment (25%)	Before completion of 03 months from the date of execution of lease contract.
Third Instalment (25%)	Before completion of 06 months from the date of execution of lease contract.

2. **GST Payment:** The GST amount must be paid to the Commercial Tax Department at the prevailing rate. Proof of GST payment must be submitted with each instalment to the District Mining Office, Kishanganj.

3. **Payment of Income Tax/Other Taxes:** Income tax and any applicable surcharge under the Income Tax Act must be paid in one lump sum at the prevailing Income Tax Department rates. This amount will be payable with each installment of the donation amount. The District Mining Office, Kishanganj, will credit this amount to the Income Tax head.

4. **District Mineral Foundation:** As per Bihar Mineral District Foundation Rules, 2018, two (2) percent of the settlement amount will have to be paid through bank draft payable in the name of District Mineral Foundation, Kishanganj.

5. **Statutory Clearance:** You will ensure that all statutory clearances/permissions required for sand ghat operation, such as mining plans, environmental clearance, water and air consents, etc., are obtained within three months from the date of issuance of the In-Principle Approval Order (LOI). Only after obtaining the statutory clearance/permission will a work order be issued to commence sand mining. The statutory clearances/permissions are as follows:

   i. Mining Plan: The successful Mining Officer/Settlee will prepare a Mining Plan as per the provisions of the applicable rules from a QCI/NABET accredited Professional RQP and submit it to the Director of Mines or an officer authorized by the Department for approval within 30 days of the issuance of the Letter of Intent. The expenses incurred in preparing the Mining Plan will be borne by the Mineral Settlee/Settlee concerned. The Collector/Department will also be responsible for the verification of the Mining Plan. The agency will be selected, whose fixed

fees/expenses will also be borne by the settler. The successful settler/settlee will ensure mining is carried out in accordance with the mining plan.

ii. Environmental Clearance: The successful bidder/settlee shall submit a proposal for Environmental Clearance (EC) to the competent authority of the Ministry of Environment, Forest and Climate Change, Government of India, within 15 days of mining plan approval. It will be the successful bidder's responsibility to obtain environmental and other statutory clearances in a timely manner. The successful bidder will be solely responsible for any delay in obtaining the required environmental clearance and other necessary approvals, and no claim for compensation will be entertained in this regard.

iii. Water and Air Consent: After obtaining environmental clearance, the successful bidder shall submit an application for obtaining Consent to Establish/Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 to the competent authority within a maximum period of 07 (seven) days.

iv. Permitted Quantity for Mining: Mining will be permitted only up to the quantity of sand specified in the mining plan, environmental clearance, and consent obtained under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, whichever is less. The annual settlement amount will not be reduced even if the mining quantity specified in the approved mining plan, environmental clearance, and water and air consent is reduced.

v. If without any valid reason, Environmental Clearance, Consent to Establish/ Consent to Operate/ Water and Air Consent is not obtained or is not interested in obtaining it, then the Collector will confiscate the earnest money and re-auction proceedings will be initiated.

6. **Execution of settlement deed/lease contract (deed):-**

i. The grant/settlement for sand mining will be approved for a period of five years after the successful bidder has obtained all statutory clearances. The successful bidder will execute a settlement deed or an equivalent document in the prescribed format, in accordance with the relevant rules, before commencing work and deposit the required amount with the concerned department. The settlee's lease term will be valid for five years from the date of execution of the deed/contract..

ii. Registration of the contract executed by the settlee under the prevailing rules of the concerned department. It will be mandatory to do it within the month.

7. The successful bidder/settler can opt for surrender of the settlement/exit from the business as per Rule 50 of the Bihar Minerals (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules, 2019.

8. **General Conditions:**

i. The settlee shall cause a signboard and boundary pillar to be installed at the point of dispatch of sand from the river bank, displaying the name and address of the settlee, the period of settlement, the name and address of the local manager, and the sale price of the sand. If the signboard is not found on inspection, a penalty will be imposed.

ii. The Settlee shall make arrangements for shelter homes, drinking water, crèches and first aid kits for the labourers engaged in the concerned sand ghats as per the provisions of the labour laws.

iii. The settlee shall survey the relevant areas and operate the sand ghats himself or through authorized representatives. Any form of subletting will result in the settlement being cancelled. Approach roads to the sand ghats/river beds for the purpose of transporting sand will be constructed by the successful settler/settlee at his or her own expense.

iv. The security of the sand ghat will be the responsibility of the successful postman / settlement holder.

v. The successful Postmaster/Settlement holder will be responsible for any illegal mining within the settlement area and any complaint found will be viewed seriously and action will be taken against the successful Postmaster/Settlement holder as per rules.

vi. The successful bidder/settlee shall abide by the terms and conditions and directions issued by the Collector in public interest regarding the operation of the sand ghats.

vii. In case of non-compliance of the above conditions, restrictions and stipulations, action can be taken to cancel the settlement by issuing a show cause notice.

viii. In the event of non-payment of mining revenue/GST/income tax/stamp duty/registration fees, the successful broker/settlee will be issued a notice to explain the reasons within 30 days. Failure by the successful broker/settlee to pay the outstanding amount within the stipulated period will result in recovery proceedings, including cancellation of the settlement.

ix. In case of any dispute/error in technical or other matters related to the sand ghats proposed for auction, such as zone, police station, mouza, account, khesra, area and

GPS coordinates, the Collector, Kishanganj / District Mining Office, Kishanganj will have the right to make amendments. The sand settler will have to get the demarcation of the sand ghats done and the installation of boundary pillars of prescribed dimensions/specifications as per the rules as per GPS coordinates. It will be the responsibility of the successful postman/settlee to maintain them during mining. The Reduced Level (RL)/Pre-Level (PL) and Satellite images of the designated area of the sand ghats will have to be certified in the presence of the RQP/Anchal Adhikari and submitted to the District Mining Office, Kishanganj before starting the mining work.

x. Where any natural water course or irrigation canal lies between the Balghat to Link Road and Balughat, the successful contractor/settlee may erect temporary structures with the prior permission of the Water Resources Department. Such applications for prior permission shall be submitted to the concerned Chief Engineer of the Water Resources Department.

xi. If the sand ghat is occupied by raiyati/settlement land, sand mining must be carried out after obtaining the consent of the concerned raiyat. This responsibility rests entirely with the settler, and no compensation claim from the department will be accepted.

xii. In case the settlee does not carry out mining operations during the settlement period due to any reason whatsoever, no claim for compensation/damages and damages will be entertained.

xiii. Any dispute arising during the e-auction and settlement period of the sand ghat will be governed by the Bihar Minerals (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules, 2019 (as amended).

xiv. Any notice/direction/order etc. sent to the successful postman/settlement holder through electronic means shall be treated as admissible evidence under the IT Act.

Collector,
Kishanganj

Annexure - R- 3

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बिहार सरकार
खान एवं भूतत्व विभाग।

पत्रांक– 2891 /एम0, पटना, दिनांक– 01/06/2023

प्रेषक,

मेनका सिंह,
विशेष कार्य पदाधिकारी।

सेवा में,

Email

गीता इन्टरप्राईजेज
प्रो0–गीता सारस्वत
पिता–राम प्रताप भार्मा,
पता–C-24नारायण, विहार कॉलोनी,
बीकानेर राजस्थान।
पिन–कोड– 334001
ई–मेल geetasarswat1972@gmail.com

विषयः– **किशनगंज जिलान्तर्गत महानंदा नदी, कनकई नदी के बालूघाट/कलस्टर संख्या–03 के खनन योजना के अनुमोदन के संबंध में।**

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि बिहार बालू खनन नीति–2019 यथा संशोधित एवं बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 (यथा संशाधित 2021) के नियम–17 में वर्णित प्रावधानों के तहत् **किशनगंज जिलान्तर्गत महानंदा नदी, कनकई नदी के बालूघाट/कलस्टर संख्या–03** से संबंधित समर्पित खनन योजना के अनुमोदन पर प्राधिकृत समिति द्वारा समीक्षा की गई। समीक्षोपरांत निम्न शर्त्तों एवं बंधेजों के तहत् खनन योजना अनुमोदित की जाती है –

1. उक्त खनन योजना केन्द्र सरकार/राज्य सरकार द्वारा विनियमित अन्य सभी अधिनियम/नियमावली में वर्णित प्रावधानों को तथा किसी न्यायालय/अन्य न्यायिक संस्था द्वारा पारित किये गये न्यायादेश को बिना प्रभावित किये अनुमोदित किया जा सकता है।
2. उक्त खनन योजना का अनुमोदन खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 (यथा संशोधित), बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 के नियम–17, वन संरक्षण अधिनियम, 1980, पर्यावरण सुरक्षा अधिनियम, 1986, श्रम संबंधी नियम, EMGSM 2020 तथा अन्य सभी सुसंगत अधिनियम/ नियमावली तथा उनमें वर्णित प्रावधानों के प्रतिकूल नही होगा। लीज के रकवा के अनुसार प्रति हेक्टेयर कम से कम 10 पौधा लगाना होगा तथा 50 प्रतिशत Survival सुनिश्चित करना होगा।
3. खनन योजना में निहित शर्त्तों का पालन करते हुए ही बालू खनिज का खनन् तथा प्रेषण किया जायेगा।
4. संबंधित सक्षम प्राधिकार से यथा वांछित प्रमाण–पत्र प्राप्त कर विभाग को अवगत कराना अनिवार्य होगा।
5. यदि किसी भी समय खनन योजना में वर्णित शर्त्तों के अनुपालन में अनियमितता पायी जाती है, तो खनन पदाधिकारी को नियमानुसार आवश्यक कार्रवाई करने का अधिकार होगा।
6. संबंधित बालूघाट में खनिज की उपलब्धता, पहुँच पथ का निर्माण तथा अन्य खनन् कार्यों से संबंधित सम्पूर्ण जबाबदेही बालूघाट संचालनकर्ता की होगी तथा इसमें किसी भी तरह का कोई दावा अथवा क्षतिपूर्ति मान्य नहीं होगा।

P.T.O.

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7. खनन योजना मे वर्णित सभी तकनीकि तथा अन्य बिन्दुओं से संबंधित ऑकड़ों की सत्यता / वैधता की जिम्मेवारी RQP/बंदोबस्तधारी की होगी तथा भविष्य में उपर्युक्त के संबंध में किसी प्रकार की भिन्नता/अनियमितता की पूरी जबावदेही RQP/बंदोबस्तधारी की होगी।

8. खनन् कार्य के दौरान घाट संचालनकर्त्ता द्वारा पर्यावरण संबंधी मानकों का नियमित रूप से अनुश्रवण करने की व्यवस्था करनी होगी।खनन् कार्य के दौरान नदियों के प्राकृतिक बहाव आदि में किसी भी तरह का व्यवधान/रूकावट/बदलाव करना पूर्ण रूप से प्रतिबंधित होगा।

9. बालूघाट में Secondary Loading की व्यवस्था इस प्रकार सुनिश्चित की जाएगी ताकि गीला बालू का परिवहन नहीं हों।

10. यद्यपि खनन योजना में Semi-mechanised mining को प्राथमिकता दी गयी है तथापि Manual Mining पर कोई प्रतिबंध नहीं रखा जाएगा एवं स्थानीय व्यक्तियों को नियोजन देने के दृष्टिकोण से Manual Mining को उचित अवसर प्रदान करना होगा।

11. सफल डाकवक्ता/बंदोबस्तधारी द्वारा खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957, बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 (यथा संशोधित 2021) तथा बिहार बालू खनन नीति, 2019 के प्रावधानों का अनिवार्य रूप से पालन किया जायेगा।

12. सफल डाकवक्ता/बंदोबस्तधारी को पर्यावरण सुरक्षा हेतु सभी उपाय करने होगें तथा नियमित रूप से जल/वायु की गुणवत्ता की जाँच/अनुश्रवण की व्यवस्था सुनिश्चित करनी होगी।

13. सफल डाकवक्ता/बंदोबस्तधारी को उत्पादन/प्रेषण का आँकड़ा एवं पंजी संधारित करना अनिवार्य होगा जिसे नियमित रूप से अद्यतन किया जाएगा।

14. संचालन करने वाले घाटों की सीमांकन कराना, RL/PL प्राप्त करना एवं उसे खनन के क्रम में संधारित कराना सफल डाकवक्ता/बंदोबस्तधारी की जवाबदेही होगी, जिसे RQP/अंचलाधिकारी की उपस्थिति में प्रमाणित करवाकर खनन कार्य करना होगा।

15. बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 (यथा संशोधित 2021) में वर्णित प्रतिबंधित क्षेत्रों में किसी प्रकार का खनन् कार्य वर्जित होगा।

16. बालूघाटों से बालू का निष्कासन एवं प्रेषण आबादी से सटे ग्रामीण सड़क को छोड़कर अलग मार्ग से करना होगा।

17. खनन योजना की एक–एक प्रति, जो संबंधित RQP द्वारा प्रत्येक पृष्ठ पर हस्ताक्षरित होगी, निदेशक, खान एवं भूतत्व विभाग के कार्यालय के अतिरिक्त समाहर्त्ता, किशनगंज के गोपनीय कोषांग, उपनिदेशक, पूर्णियाँ अंचल के कार्यालय में उपलब्ध कराना सुनिश्चित किया जायेगा, ताकि किसी भी समय इसकी जाँच की जा सके।

प्राधिकृत समिति की अनुशंसा के आलोक में उपरोक्त शर्त्तों के साथ **किशनगंज जिलान्तर्गत महानंदा नदी, कनकई नदी के बालूघाट/कलस्टर संख्या–03** से संबंधित समर्पित खनन योजना के अन्तर्गत ही बालू उत्खनन् कार्य सुनिश्चित कराया जायेगा।

विश्वासभाजन

1/6/23

(मेनका सिंह)

विशेष कार्य पदाधिकारी

Translated copy

Bihar Government
Mines and Geology Department,

Letter No.-2891/ M., Patna, Dated:- 01/06/2023

Sender

Maneka Singh,
Officer on Special Duty,

To.

Geeta Enterprises,
Prof. Geeta Saraswat
Father- Ram Pratap Bharma
Address-C-24 Narayan, Vihar Colony,
Bikaner Rajasthan,
Pin Code- 334001
Email: geetasarswat1972@gmail.com

Subject:- Regarding approval of mining plan of Balughat/Cluster No. 03 of Mahananda River, Kanakayi River under Kishanganj district.

Sir,

Regarding the above subject, it is to be stated that under the provisions of Bihar Sand Mining Policy-2019 as amended and Rule-17 of Bihar Minerals (Prevention of Subsidy Illegal Mining, Transportation and Storage) Rules, 2019 (as amended in 2021), the approval of the dedicated mining plan related to Balughat/Cluster No. 03 of Mahananda River, Kanakayi River under Kishanganj district was reviewed by the authorized committee. After review, the mining plan is approved under the following conditions and restrictions: -

1. The said mining plan can be approved without affecting the provisions contained in all other Acts/Rules regulated by the Central Government/State Government and any award passed by any court/other judicial body.
2. The approval of the said mining plan will not be contrary to the Mines and Minerals (Development and Regulation) Act, 1957 (as amended), Rule 17 of the Bihar Minerals (Prevention of Illegal Mining,

Transportation and Storage) Rules, 2019, Forest Conservation Act, 1980, Environment Protection Act, 1986, Labour Related Rules, EMGSM 2020 and all other relevant Acts/Rules and the provisions mentioned therein. At least 10 saplings will have to be planted per hectare as per the lease area and 50 percent survival will have to be ensured.

3. Mining and dispatch of sand mineral will be done only by following the conditions contained in the mining plan.
4. It will be mandatory to obtain the required certificate from the concerned competent authority and inform the department.
5. If at any time any irregularity is found in compliance with the conditions mentioned in the mining plan, the mining officer will have the right to take necessary action as per rules.
6. The entire responsibility related to availability of minerals in the concerned sand ghat, construction of access road and other mining works will be of the sand ghat operator and no claim or compensation of any kind will be accepted in this regard.
7. The RQP/Settlee shall be responsible for the accuracy/validity of the data relating to all technical and other points mentioned in the mining plan and the RQP/Settlee shall be fully responsible for any discrepancy/irregularity in the above in future.
8. During mining operations, the wharf operator must ensure regular monitoring of environmental standards. Any disruption, obstruction, or alteration of the natural flow of rivers during mining operations is strictly prohibited.
9. Arrangements for secondary loading at the sand ghat will be ensured in such a way that wet sand is not transported.
10. Although semi-mechanized mining has been given priority in the mining plan, there will be no restriction on manual mining and proper opportunities will have to be provided to manual mining with a view to providing employment to local people.
11. The successful bidder/settlee shall compulsorily follow the provisions of the Mines and Minerals (Finance and Regulation) Act, 1957, Bihar Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2019 (as amended in 2021) and Bihar Sand Mining Policy, 2019.

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12. The successful bidder/settlee will have to take all measures for environmental protection and ensure regular monitoring/checking of water/air quality.
13. It will be mandatory for the successful postman/settlement holder to maintain production/dispatch data and register which will be updated regularly.
14. It will be the responsibility of the successful postman/settlee to get the operational ghats demarcated, obtain RL/PL and maintain it during mining, which will have to be certified in the presence of RQP/Anchal Adhikari and then start mining.
15. Any kind of mining work shall be prohibited in the restricted areas mentioned in the Bihar Minerals (Subsidy, Illegal Mining, Transportation and Storage Prevention) Rules, 2019 (as amended in 2021).
16. Extraction and transportation of sand from sand ghats will have to be done through a different route except the rural road adjacent to the population.
17. One copy of the mining plan, signed on each page by the concerned RQP, will be made available to the office of the Director, Mines and Geology Department, besides the Confidential Cell of the Collector, Kishanganj, and the office of the Deputy Director, Purnia Circle, so that it can be checked at any time.

In the light of the recommendation of the authorized committee, sand excavation work will be ensured only under the dedicated mining scheme related to the sand ghat/cluster number-03 of Mahananda river, Kanakayi river under Kishanganj district with the above conditions.

Vishwasbhajan

(Maneka Singh)
Officer on Special Duty

Annexure - (A-4)

Add.- C-24 Narayan Vihar Colony, Bikaner, Rajasthan.
Pin Code- 334001.

Prop.:- Geeta Sarswat Mobile No.:- +91 9660945225

To,

The Member Secretary

State Environment Impact Assessment Authority

2nd Floor Beltron Bhawan, Shastri Nagar Patna-800023

Sub: Regarding ToR approval for the proposedSand Mining Project (Area 98.0Ha) at Kishanganj Unit 03Sand Ghat, Mahananda & Kankai River District - Kishanganj (Bihar).

Dear Sir,

I am herewith submitting the Form 1, Pre-Feasibility Report & proposed ToR for Sand Mining Project (Area 98.0Ha) at Kishanganj Unit 03 Sand Ghat, Mahananda & Kankai River District - Kishanganj (Bihar), under B-I category in the prescribed format of Ministry of Environment Forests & Climate Change for your kind perusal and scrutiny along with the necessary Terms of Reference approvals.

Kindly, issue the Terms of Reference at your earliest.

Thanking you.

erposal NO:- SIA/BR/MIN/432531/2023
Project cost:- 5,35,10,000=
DD NO:- 000222
Date:- 20/06/2023

GEETA ENTERPRISES
for Prop. Signature

Prop.- Geeta Sarswat
Geeta Enterprises

SEIAA BIHAR
365
20 JUN 2023

Email- geetasarswat1972@gmail.com

(SIA/BR/2447/2023)

GEETA ENTERPRISES

Add.- C-24 Narayan Vihar Colony, Bikaner, Rajasthan.
Pin Code- 334001.

Prop.:- Geeta Sarswat Mobile No.:- +91-9660945553

To,

The Member Secretary

State Environment Impact Assessment Authority

2nd Floor Beltron Bhawan, Shastri Nagar Patna-800023

Sub: Regarding ToR approval for the proposedSand Mining Project (Area 98.0Ha) at Kishanganj Unit 03Sand Ghat, Mahananda & Kankai River District - Kishanganj (Bihar).

Dear Sir,

I am herewith submitting the Form 1, Pre-Feasibility Report & proposed ToR for Sand Mining Project (Area 98.0Ha) at Kishanganj Unit 03 Sand Ghat, Mahananda & Kankai River District - Kishanganj (Bihar), under B-I category in the prescribed format of Ministry of Environment Forests & Climate Change for your kind perusal and scrutiny along with the necessary Terms of Reference approvals.

Kindly, issue the Terms of Reference at your earliest.

Thanking you.

Proposal No:- SIA/BR/MIN/432531/2023

Project cost:- 5,35,10,000=

DD No:- 000222

Date:- 20/06/2023

GEETA ENTERPRISE

Prop - Geeta Sarswat
Geeta Enterprises

SEIAA 365 20 JUN 2023

Email- geetasarswat1972@gmail.com

Annexure – R-5

सत्यमेव जयते

F. No. - SIA/1(a)/2447/2023

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, BIHAR

2nd Floor, Beltron Bhawn
Shastri Nagar
Patna - 800 023
E-mail:- seiaabihar@gmail.com
seiaa.ms.br@gmail.com

Dated:- 28/03/2025.

To,

Shri Geeta Sarswat,
Proprietor,
M/s Geeta Enterprises,
S/o Shri Ram Pratap Sharma,
C – 24, Narayan Vihar Colony,
Bikaner, Rajasthan,
Pin code:- 334 001,
E-mail:- geetasarswat1972@gmail.com,

Sub: **Sand Mining Project of "Kishanganj Unit-03 Sand Ghat" Mahananda & Kankai River at District:- Kishanganj, State:- Bihar, by M/s Geeta Enterprises; with proposed production capacity – 588000 cum/year, Area:- 98 Ha.- Terms of Reference regarding.**

Ref:

1. Online Application - SIA/BR/MIN/432531/2023.
2. Scrutiny fee submission dated 28-06-2023.
3. SEAC meeting held on 11-03-2025.
4. SEIAA meeting held on 26-03-2025 (For ToR).

Sir,

This has reference to the online proposal submitted in the State Level Environment Impact Assessment Authority to prescribe the Terms of Reference (ToR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, you had submitted online information in the prescribed format (Form - I) along with a Prefeasibility Report. The details of the proposal as described in the application are as follows:

1.	**Online Proposal No.**	SIA/BR/MIN/432531/2023
2.	**File No.:**	SIA/1(a)/2447/2023
3.	**Name of the Proposal**	Sand Mining Project of "Kishanganj Unit-03 Sand Ghat" Mahananda & Kankai River at District:- Kishanganj,
4.	**Category of the Proposal:**	Mining of Minerals
5.	**Project/Activity applied for**	1(a) Mining of Minerals.
6.	**Name of River**	Mahananda & Kankai River
7.	**Area of the Project**	98 Ha.
8.	**Proposed Production**	588000 cum/year

In this regard, under the provisions of the EIA Notification, 2006 as amended from time to time Sustainable Sand Management Guidelines 2016 and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM – 2020) for sand mining – 2020, the ToR for the purpose of preparing Environment Impact Assessment report and Environment Management Plan for obtaining prior Environmental Clearance is prescribed with Public Consultation as follows:-

A. STANDARD TERMS OF REFERENCE

A. Statutory compliance

1. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA

Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.

2. A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.

3. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.

4. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).

5. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.

6. Details about the land proposed for mining activities should be givenwith information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.

7. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large,may also be detailed in the EIA Report.

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8. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.

9. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.

10. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.

11. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.

12. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry and SEIAA, Bihar to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the State Expert Appraisal Committees.

13. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.

14. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.

15. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.

16. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.

17. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlifeand copy furnished.

18. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.

19. Proximity to Areas declared as Critically Polluted or the Project areas likely to come under the Aravali Range, (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.

20. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-

wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

21. One season (non-monsoon) [i.e. March-May (Summer Season): October-December (post monsoon season) : December-February (winter season)]primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site- specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.

22. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.

23. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.

24. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.

25. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.

26. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.

27. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.

28. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.

29. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.

30. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given.The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

31. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it

is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.

32. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.

33. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.

34. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.

35. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.

36. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.

37. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.

38. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.

39. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

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40. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

41. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.

42. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.

43. Besides the above, the below mentioned general points are also to be followed:-

a) All documents to be properly referenced with index and continuous page numbering.

b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.

c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.

d) Where the documents provided are in a language other than English, an English translation should be provided.

e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry or SEIAA, Bihar shall also be filled and submitted.

f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.

g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of SEIAA, Bihar with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.

h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the

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environment clearance for the existing operations of the project, should be obtained from the SEIAA, Bihar, as may be applicable.

i) The EIA report should also include

i. surface plan of the area indicating contours of main topographic features, drainage and mining area.

ii. geological maps and sections and

iii. sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

B. Additional Conditions:-

1. Submit a report based on cumulative assessment of increase in air pollutants due to increase in traffic load in view of proposed mining activities on all the roads located within aerial distance of 10 km using suitable air model.
2. If the proposed mining lease has overlapping areas with previously allotted mining lease or already working or worked out mining lease, the same should be clearly shown and details about quantity of sand extracted from overlapped area should be furnished duly certified by the District Mining Officer.
3. The satellite imageries (high resolution) of last three years for summer, rainy and winter seasons of proposed mining lease shall be submitted.
4. Submit a map on appropriate scale to show extraction paths to be used outside the mining lease boundary to approach major public roads (Rural/District road or State/National Highway). Alternative route shall be explored if extraction path is passing through dense population/ human settlements. Also submit cumulative traffic management plan for cluster sand mining proposal.
5. Submit a map of the area falling within 2.5 km radius from boundary of mining lease showing all man-made public utility features such as bridge/public civil structure (including water intake points), culverts etc. and highways, and a table showing distance of the above mentioned man-made features from the mining lease boundary to facilitate decision making pertaining to relevant rules / Guidelines.
6. Submit a report of the cumulative EIA/EMP study for the cluster sand mining blocks of the proposed mining site.
7. The Project Proponent shall submit information regarding the location of proposed mining site with respect to the no-man's- land viz. whether they are inside or outside the no-

man's- land. The information must be duly verified by the Department of Mines & Geology.

Sd/-
(Abhay Kumar)
Member-Secretary,
SEIAA, Bihar

Copy, through email, for information and necessary actions to:-

1. Member Secretary, Bihar State Pollution Control Board, Patna.
2. Director, Department of Mines and Geology, Govt. of Bihar, Patna.
3. Guard File.

28/03/25

(Abhay Kumar)
Member-Secretary
SEIAA, Bihar

Annexure – R-6 EC 5807222 24/25 51

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बिहार राज्य प्रदूषण नियंत्रण पर्षद

परिवेश भवन, एन.एस–बी/2, पाटलीपुत्र, औद्योगिक क्षेत्र,
पो0–सदाकत आश्रम, पटना–800010

जिला पदाधिकारी समस्तीपुर
19 JUL 2025
पत्रांक:
प्रेषक,

पटना, दिनांक:

540

किशनगंज नारायण, भा0व0से0
सदस्य–सचिव

सेवा में,
सदस्य-सचिव,
जिला पर्यावरण समाघात निर्धारण प्राधिकरण,
बेल्ट्रॉन भवन, शास्त्री नगर,
पटना–800023.

विषय मेसर्स गीता इन्टरप्राईजेज, प्रो0 गीता सारस्वत, पिता–श्री राम प्रताप शर्मा, सी–24 नारायण, विहार कॉलोनी, बीकानेर, राजस्थान–334001 द्वारा महानंदा एवं कनकई नदी (किशनगंज यूनिट–03 कुल क्षेत्रफल–98.0 हेक्टेयर) के बालू घाट ग्राम –अंडवाकोल, लोहागड़ा, कंचनबाड़ी एवं टेघरिया, अंचल–किशनगंज, टेढ़ागाछ एवं बहादुरगंज, जिला–किशनगंज में स्थित बालू घाट से बालू उत्खनन कार्य हेतु सम्पन्न लोक सुनवाई के संबंध में।

महाशय,

उपरोक्त विषयक के प्रसंग में सूचित करना है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना सं0–S.O. 1533, दिनांक 14 सितम्बर, 2006 के आलोक में मेसर्स गीता इन्टरप्राईजेज, प्रो0 गीता सारस्वत, पिता–श्री राम प्रताप शर्मा, सी–24 नारायण, विहार कॉलोनी, बीकानेर, राजस्थान–334001 द्वारा महानंदा एवं कनकई नदी (किशनगंज यूनिट–03 कुल क्षेत्रफल–98.0 हेक्टेयर) के बालू घाट ग्राम –अंडवाकोल, लोहागड़ा, कंचनबाड़ी एवं टेघरिया, अंचल–किशनगंज, टेढ़ागाछ एवं बहादुरगंज, जिला–किशनगंज से बालू खनन हेतु प्राप्त आवेदन के आलोक में दिनांकः 26.06.2025 को पूर्वाहन 11:00 बजे सम्पन्न लोक सुनवाई का वृत, उपस्थिति पंजी एवं संबंधित सी0 डी0 की प्रति संलग्न कर अग्रेतर कारवाई हेतु भेजी जा रही है।

अनुलग्नकः यथोपरि।

विश्वासभाजन

ह0/–
(नीरज नारायण)
सदस्य–सचिव

ज्ञापांक :– 851 पटना, दिनांक :– 14-07-25

प्रतिलिपि:–जिला पदाधिकारी, किशनगंज को सूचनार्थ एवं आवश्यक कारवाई हेतु प्रेषित।

अनुलग्नकः यथोपरि।

14/7/25
(नीरज नारायण)
सदस्य–सचिव

6.2 5.2

लोक–सुनवाई का वृत

मेसर्स गीता इन्टरप्राईजेज, प्रो0 गीता सारस्वत, पिता–श्री राम प्रताप शर्मा, सी–24 नारायण, विहार कॉलोनी, बीकानेर, राजस्थान–334001 द्वारा महानंदा एवं कनकई नदी (किशनगंज यूनिट–03 कुल क्षेत्रफल–98.0 हेक्टेयर) के बालू घाट ग्राम–अंडवाकोल, लोहागड़ा, कंचनबाड़ी एवं टेघरिया, अंचल–किशनगंज, टेढ़ागाछ एवं बहादुरगंज, जिला–किशनगंज के अन्तर्गत परियोजना से संबंधित पर्यावरणीय स्वीकृति के वास्ते पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना सं0–एस.ओ.1533, दिनांक 14 सितम्बर, 2006 के तहत् दिनांक 26.06.2025 को पूर्वाह्न 11:00 बजे प्रखण्ड कार्यालय, किशनगंज, जिला–किशनगंज में लोक–सुनवाई की गयी।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार अधिसूचना सं0–एस.ओ. 1533, दिनांक 14 सिम्बर 2006 एवं यथा संशोधित के तहत् राज्य स्तरीय पर्यावरणीय समाघात निर्धारण प्राधिकरण, बिहार के द्वारा निर्गत TOR File.No.SIA/1(a)/2447/2023, के आलोक में श्री संदीप कुमार, जिला भू–अर्जन पदाधिकारी, किशनगंज (जिला पदाधिकारी, किशनगंज के प्रतिनिधि) की अध्यक्षता में बिहार राज्य प्रदूषण नियंत्रण पर्षद, द्वारा दिनांक 26.06.2025 को पूर्वाह्न 11:00 बजे प्रखण्ड कार्यालय, किशनगंज, जिला–किशनगंज में लोक–सुनवाई आयोजित की गयी। उपस्थिति पंजी संलग्न (अनुलग्नक–1)

इस लोक–सुनवाई की सूचना बिहार राज्य प्रदूषण नियंत्रण पर्षद् द्वारा दैनिक समाचार पत्रों यथा दैनिक जागरण एवं दैनिक भास्कर के माध्यम से दिनांक 21.05.2025 को प्रकाशित की गयी थी (प्रतिलिपि संलग्न)। लोक–सुनवाई के दौरान श्री सैन कुमार, क्षेत्रीय पदाधिकारी, बिहार राज्य प्रदूषण नियंत्रण पर्षद्, पूर्णियाँ द्वारा लोक–सुनवाई में उपस्थित जन–समुदाय एवं सभी संबंधित पदाधिकारियों का स्वागत करते हुए पर्यावरण, वन एवं जलवायु परिवर्त्तन मंत्रालय, भारत सरकार द्वारा अधिसूचित पर्यावरण प्रभाव मूल्यांकन अधिसूचना सं0–एस.ओ.1533, दिनांक 14 सितम्बर 2006 एवं यथा संशोधित के तहत् इकाई के पर्यावरणीय स्वीकृति हेतु लोक–सुनवाई की पृष्ठ–भूमि पर प्रकाश डाला गया। लोकहित में कार्य योजना से संबंधित सुनवाई के उद्देश्य से उपस्थित लोगों को अवगत कराया गया। साथ ही स्थानीय लोगों से पर्यावरण संरक्षण एवं लोकहित के संबंध में सुझाव/ विचार/मंतव्य माँगा गया।

लोक–सुनवाई कार्यक्रम के अध्यक्ष के अनुमति से परियोजना के पर्यावरणीय सलाहकार श्री प्रवीण कुमार सिन्हा ने इकाई की खनन कार्य परियोजना, प्रदूषण नियंत्रण व्यवस्था एवं कॉरपोरेट पर्यावरण जिम्मेदारी (Corporate Environmental Responsibility) आदि के संबंध में आमजनों को विस्तृत रूप से अवगत कराया। इनके द्वारा सूचित किया गया कि खनन कार्य के उपरान्त परिवहन के दौरान उत्सर्जित होने वाले धूल–कण की रोक–थाम हेतु सड़को पर नियमति रूप से जल छिड़काव किया जायेगा। वाहनों पर ओवरलोडिंग नही की जायेगी। वाहनों को तिरपाल से ढ़क कर ले जाया जायेगा। खनन कार्य सतह से 1 मीटर की गहराई तक या भू–जल स्तर से ऊपर तक किया जायेगा। ध्वनि प्रदूषण को नियंत्रित करने हेतु ध्वनि यंत्र (हार्न) का न्यूनतम उपयोग किया जायेगा। पुराने एवं खराब वाहनों का इस्तेमाल नहीं किया जायेगा। सड़क के किनारे एवं खनन पट्टा क्षेत्र में वृक्षारोपण (998 नं0) का कार्य किया जायेगा। बालू खनन के दौरान पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के Sutainable Sand Mining Management Guidelines 2016 (SSMG-2016) एवं

Enforcement & Monitoring Guidelines for Sand Mining-2020 (EMGSM-2020) के प्रावधानों का अनुपालन किया जायेगा।

परियोजना प्रस्तुतिकरण के पश्चात् उपस्थित महानुभावों द्वारा दिए गए सुझाव/मंतव्य निम्नवत हैः–

कमांक	नाम एवं पता	प्रतिक्रिया/सुझाव
1.	मो0 गुलाम सरवर, पिता स्व0 अब्दुल करीम, ग्राम–कंचनबाड़ी, दिघलबैंक, किशनगंज।	इनके द्वारा सुझाव दिया गया कि बालू खनन के दौरान कार्यरत श्रमिकों के लिए स्थल पर पानी पीने की सुविधा होनी चाहिए। घाट के आस–पास में पेड़–पौधा लगाना चाहिए। परियोजना सलाहकार द्वारा बताया गया कि बालू खनन परियोजना शुरू होने पर श्रमिको के लिए शुद्व पानी पीने का व्यवस्था किया जायेगा तथा सड़क के दोनो ओर वृक्षारोपण एवं जल छिड़काव का कार्य किया जायेगा।
2.	मो0 फकर आलम, पिता स्व0 वाहिद आलम, ग्राम–बेलवा, जिला–किशनगंज।	इनके द्वारा सुक्षाव गया कि बालू खनन जब चालु होगा तब आस–पास के लोगों को रोजगार मिलना चाहिए। बालू परिवहन के दौरान धुलकंण रोकने हेतु रास्ते पर जल छिड़काव होना चाहिए तथा खनन स्थल पर श्रमिकों के लिए शेड की व्यवस्था होनी चाहिए। पर्यावरणीय सलाहकार द्वारा बताया गया कि प्राथमिकता के आधार पर स्थानीय लोगों को रोजगार प्रदान किया जायेगा। प्रत्यक्ष एवं अप्रत्यक्ष रूप से रोजगार का सृजन होगा। सड़क के दोनो ओर वृक्षारोपण एवं जल छिड़काव का कार्य किया जायेगा। बालू खनन परियोजना शुरू होने पर श्रमिको के लिए अस्थायी विश्राम स्थल का निर्माण किया जायेगा।
3.	मो0 समसीर आलम, पिता स्व0 हासीम, जिला–किशनगंज।	इनके द्वारा सुझाव दिया गया कि 1. बालू खनन हेतु खनन स्थल के रास्ते/सड़क समय–समय पर मरम्मति होनी चाहिए। साथ ही पर्यावरण संरक्षण हेतु रास्तें पर नियमित रूप से जल छिड़काव एवं वृक्षारोपण किया जाय। 2. बालू का परिवहन वाहन को ढ़क कर किया जाय। परियोजना में स्थानीय निवासियों को रोजगार दिया जाये। खनन स्थल पर पानी एवं शौचालय की व्यवस्था होनी चाहिए।

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		पर्यावरणीय सलाहकार द्वारा बताया गया बालू खनन स्थल से मुख्य सड़क तक बालू परिवहन हेतु उपयोग किये जाने वाले सड़क/रास्ता का मरम्मत एवं समय–समय पर सफाई कार्य संवेदक द्वारा किया जायेगा। बालू परिवहन के दौरान धुलकंण उड़कर आस–पास नहीं गिरे। इसके लिए बालू परिवहन के दौरान वाहन को तिरपाल से ढ़क कर ही चलाया जायेगा एवं नियमित रूप से रास्ता पर जल का छिड़काव किया जायेगा। बालू खनन परियोजना शुरू होने पर श्रमिको के लिए अस्थायी विश्राम स्थल का निर्माण किया जायेगा। सड़क के दोनो ओर वृक्षारोपण एवं जल छिड़काव का कार्य किया जायेगा। उनके द्वारा बताया गया कि प्राथमिकता के आधार पर योग्यतानुसार स्थानीय लोगों को रोजगार प्रदान किया जायेगा। प्रत्यक्ष एवं अप्रत्यक्ष रूप से रोजगार का सृजन होगा।
4.	मो0 तनवीर आलम, पिता स्व0 अब्दुल वाहिद, ग्राम–बेलवा, जिला–किशनगंज।	इनके द्वारा सुझाव दिया गया कि बालू खनन स्थल से मुख्य सड़क तक आने हेतु सड़क पर जल छिड़काव एवं दोनों ओर वृक्षारोपण किया जाना चाहिए। पर्यावरणीय सलाहकार द्वारा बताया गया कि बालू परिवहन के दौरान प्रयुक्त होने वाले रास्ते का रख–रखाव एवं मरम्मति कार्य नियमित रूप से संवेदक द्वारा किया जायेगा। सड़क के दोनो ओर वृक्षारोपण एवं जल छिड़काव का कार्य किया जायेगा।

अध्यक्ष महोदय द्वारा बताया गया कि वाहनों से बालू ले जाने के क्रम में नियमित रूप से परिवहन मार्ग पर जल छिड़काव करेगें एवं बालू से लदे वाहनों को तिरपाल से ढ़क कर ही ले जायेगें। उन्होने उम्मीद जताया कि इकाई प्रबंधन द्वारा इन उपरोक्त बिन्दुओं पर गम्भीरता से ध्यान रखा जायेगा। साथ ही वैज्ञानिक तरीके से बालू खनन का कार्य एवं विभागीय निर्देश का अनुपालन किया जायेगा। उनके द्वारा बताया गया कि खनन प्रभावित क्षेत्र के लिए कॉपोरेट पर्यावरणीय उत्तर दायित्व के रूप में कुल परियोजना लागत का 2% राशि का उपयोग शिक्षा, स्वास्थ्य, पेय–जल इत्यादि पर खर्च करने का प्रावधान है। अध्यक्ष महोदय द्वारा बताया गया कि बालू का उपयोग निर्माण कार्य में किया जाता है एवं राज्य का विकास होता है। विकास के साथ पर्यावरण पर भी ध्यान देना आवश्यक है।

जन–सुनवाई के अंत में उपस्थित जनता के सुझाव को संग्रहित करते हुए सक्षम प्राधिकार को अग्रसारित करने का निर्णय लिया गया। लोक–सुनवाई के दौरान प्राप्त सुझाव के आलोक में पर्यावरणीय स्वीकृति प्रदान की जा सकती है।

तत्पश्चात् लोक–सुनवाई सधन्यवाद समाप्त करने की घोषणा की गयी।

03/07/15
क्षेत्रीय पदाधिकारी, पूर्णियाँ
बि.रा.प्र.नि.पर्षद

03/07/2015
जिला भू–अर्जन पदाधिकारी,
किशनगंज

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उपस्थिति सूची

मेसर्स गीता इन्टरप्राईजेज द्वारा महानंदा एवं कनकई नदी (किशनगंज यूनिट–03 कुल क्षेत्रफल–98.0 हेक्टेयर) के बालू घाट ग्राम –अंडवाकोल, लोहागड़ा, कंचनबाड़ी एवं टेघरिया, अंचल–किशनगंज, टेढ़ागाछ एवं बहादुरगंज, जिला–किशनगंज में पर्यावरणीय स्वीकृति हेतु दिनांक 26.06.2025 को पूर्वाह्न 11.00 बजे प्रखण्ड कार्यालय, किशनगंज, जिला–किशनगंज में आयोजित लोक–सुनवाई के दौरान उपस्थित महानुभावों की सूची:

क्र0सं0	नाम	पता	हस्ताक्षर
1	SANDEEP KUMAR	District Land Acquisition Off. Kishanganj	26/6/25
2	Sam Kumar	R.O. B.S.P.C. Board Ranchi	26/6/25
3	Pranav Kr. Prakashan	District Mining Officer Kishanganj	26.06.25
4	Pravin Ku. Sinha	Env. consultant	
5	Binay Kumar Gupta	Siliguri	26/6/25
6	Pradip Kr.	District Mining Office Kishanganj	26.6.25
7	Amir Sidik.	Basta	Amir Sidik.
8	Mansur Alam	Belwa	Mansur
9	Zahid M. Rahi	Kishanganj	
10	Tanwer Alam	Belwa Baripur	
11	Zahid Ahmad	Kishanganj	
12	Mushraf	Kishanganj	
13	Md. Shabbir	Kishanganj	Md. Shabbir

14.	Fakhar Alam	Malamala	
15.			
16.			
17.		Andhowakola	
18.		Andhowakola.	
19.	Md. Haidar Reyazi	Bagoma	
20.	Md Hakim Sajwar	Line Wald No-15 Kishg	
21.	Shamsheer Ahmad	Line Masjid Road W.No-15	S Ahmad
22	Waydan alam	Belwa	
23.	Manzoor Alam	Basta	
24.			
25.			
26.			
27	Quamre Ahmad	Tarabari	
28.	Ahmad		
29.	Md Safiuddin	Kishanganj	
30		Kishanganj	
31			

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Proposal Details

Proposal No.:
SIA/BR/MIN/566733/2026
Single Window No.:
SW/132349/2023
CAF No.:
CAF/129252/2023
Project Name:
Sand Mining Project, Kishanganj Unit 03 Sand Ghat of District- Kishanganj, State-Bihar
State:
BIHAR
Proposal For:
Fresh EC
Activity:
1(a) Mining of minerals
Sector:
MIN
Date of Submission:
29/01/2026
State File No.:
SIA/1(a)/2447/2023

Proposal History/Timeline

Preview

EC Granted	12/03/2026-12/03/2026
Referred to SEIAA	05/03/2026-12/03/2026
Proposal Accepted and Referred to SEAC	11/02/2026-05/03/2026
MS Verification Completed	29/01/2026-11/02/2026
Submitted on 29/01/2026	-29/01/2026
MS Verification Completed	25/01/2026-29/01/2026
Submitted on 25/01/2026	-25/01/2026

Annexure - (R-6) Translated copy

R – 6

Bihar State Pollution Control Board
Parivesh Bhawan, N.S.B./2, Patliputra, Industrial Area,
Post-Sadakat Ashram, Patna-800010

Letter No.- Patna, Date

From,

Neeraj Narayan,
Member-secretary,

To,

Member-secretary,
State Environmental Impact Assessment Authority,
Beltron Bhawan, Shastri Nagar,
Patna-800023

Subject:- Regarding the public hearing conducted by M/s Geeta Enterprises, Prof. Geeta Saraswat, S/o-Shri Ram Pratap Sharma, C-24 Narayan, Vihar Colony, Bikaner, Rajasthan-334001 for sand excavation work from the sand ghats of Mahananda and Kanakayi River (Kishanganj Unit-03 Total Area-98.0 Hectare) located in Village Andwakol, Lohagada, Kanchanbari and Tegharia Zone-Kishanganj, Tedhagach and Bahadurganj, District-Kishanganj.

Sir,

In the context of the above subject, it is to inform that in the light of the notification No. S.O. 1533, dated 14th September, 2006 of the Ministry of Environment, Forest and Climate Change, Government of India, M/s Geeta Enterprises, Prof. Geeta Saraswat, S/o. Ram Pratap Sharma, C-24 Narayan, Vihar Colony, Bikaner, Rajasthan-334001, for sand mining from the sand ghats of Mahananda and Kanakayi River (Kishanganj Unit-03 total area 98.0 hectares), Village-Andwakol, Lohagada, Kanchanbari and Tegharia, Circle-Kishanganj, Tedhagach and Bahadurganj, District-Kishanganj, the minutes of the public hearing held on 26.06.2025 at 11:00 AM, along with a copy of the attendance register and the relevant CD, are being sent for further action.

Annexure: As above.

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Yours faithfully,
Sd/-
(Neeraj Narayan)
Member-Secretary

Letter No.:- 851,

Patna, Date-14-07-25

CC:- Sent to District Officer, Kishanganj for information and necessary action.
Attachment as above.

(Neeraj Narayan)
Member-secretary

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Public Hearing Round

M/s Geeta Enterprises, Prof. Geeta Saraswat, S/o- Shri Ram Pratap Sharma, C-24 Narayan, Vihar Colony, Bikaner, Rajasthan-334001, held a public hearing on 26.06.2025 at 11:00 AM in Block Office, Kishanganj, District- Kishanganj for environmental clearance related to the project under Balu Ghat Village-Andayakol, Lohagada, Kanchanwadi and Tegharia, Circle- Kishanganj, Tagach and Bahadurganj, District- Kishanganj, Ministry of Environment, Forest and Climate Change, Government of India, under Notification No. SO 1533, dated 14th September, 2006.

In light of the TOR File No.SIA/1 SIA/1(a)/2447/2023 issued by the State Level Environmental Impact Assessment Authority, Bihar under the Ministry of Environment, Forest and Climate Change, Government of India Notification No. SO 1533 dated 14 September 2006 as amended, a public hearing was organized by the Bihar State Pollution Control Board under the chairmanship of Shri Sandeep Kumar, District Land Acquisition Officer, Kishanganj (representative of District Officer, Kishanganj) on 26.06.2025 at 11:00 am at the Block Office, Kishanganj, District-Kishanganj. Attendance Register Attached (Annexure-1)

The notice for this public hearing was published by the Bihar State Pollution Control Board through daily newspapers such as Dainik Jagran and Dainik Bhaskar on May 21, 2025 (copy enclosed). During the public hearing, Mr. Sain Kumar, Regional Officer, Bihar State Pollution Control Board, Purnia, welcomed the public and all concerned officials present and explained the background of the public hearing for environmental clearance of the unit under the Environmental Impact Assessment Notification No. SO 1533, dated September 14, 2006, as amended, notified by the Ministry of Environment, Forest and Climate Change, Government of India. The purpose of the hearing, related to the action plan in the public interest, was also informed. Suggestions, ideas, and opinions regarding environmental protection and public interest were also sought from local residents.

With the permission of the Chairman of the Public Hearing, the Project's Environmental Advisor, Mr. Praveen Kumar Sinha, provided detailed information to the public regarding the unit's mining project, pollution control systems, and Corporate Environmental Responsibility. He informed that after mining, roads will be regularly sprinkled with water to prevent dust particles

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emitted during transportation. Vehicles will not be overloaded. Vehicles will be transported covered with tarpaulins. Mining will be conducted to a depth of 1 meter below the surface or above the groundwater level. To control noise pollution, horns will be used sparingly. Old and damaged vehicles will not be used. Tree plantation (998 trees) will be undertaken along the roadside and in the mining lease area. During sand mining, the Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016) and the Ministry of Environment, Forest and Climate Change, Government of India, will be followed.
The provisions of Enforcement & Monitoring Guidelines for Sand Mining-2020 (EMGSM-2020) will be followed.

Following are the suggestions/opinions given by the dignitaries present after the project presentation.

Serial number	Name and address	Feedback/Suggestions
1.	Md. Ghulam Sarwar, father late Abdul Karim, village-Kachanbari, Dighalbank, Kishanganj.	They suggested that drinking water facilities be provided on-site for workers engaged in sand mining. Trees and plants should be planted around the ghat. The project consultant informed that once the sand mining project starts, arrangements for drinking pure water will be made for the workers and tree plantation and water sprinkling work will be done on both sides of the road.
2.	Md. Fakar Alam, father late Wahid Alam, village-Belwa, district-Kishanganj.	They suggested that when sand mining begins, nearby residents should be provided with employment. Water should be sprinkled on the roads during sand transportation to prevent dust, and sheds should be provided for workers at the mining site. The environmental consultant stated that employment will be provided to local residents on a priority basis. Direct and indirect employment will be created. Tree plantation and water sprinkling will be

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		carried out on both sides of the road. Once the sand mining project begins, temporary rest areas will be constructed for workers.
3.	Md. Samsir Alam, father late Hasim, district-Kishanganj.	It was suggested by them that 1. The path/road leading to the sand mining site should be periodically repaired. Additionally, for environmental protection, the path should be regularly watered and trees planted. 2. Sand should be transported in covered vehicles. Local residents should be employed in the project. Water and toilet facilities should be provided at the mining site. environmental consultant It was told by him that the road/path used for transporting sand from the sand mining site to the main road will be repaired and cleaned from time to time by the contractor. Dust should not fly and fall around during sand transportation. For this, the vehicle will be driven by covering it with tarpaulin during sand transportation and water will be sprinkled on the road regularly. When the sand mining project starts, a temporary resting place will be constructed for the labourers. Tree plantation and water sprinkling will be done on both sides of the road. It was told by him that employment will be provided to the local people as per their qualifications on priority basis. Employment will be created directly and indirectly.
4.	Md. Tanveer Alam, father late Abdul Wahid, village-Belwa, district-Kishanganj.	It was suggested by them that water should be sprinkled on the road and trees should be planted on both sides to reach the main road from the sand mining site.

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		The environmental consultant stated that the contractor will regularly maintain and repair the road used for sand transportation. Tree planting and water sprinkling will be carried out on both sides of the road.

The Chairman stated that vehicles will regularly sprinkle water on the transport route while transporting sand, and vehicles loaded with sand will be covered with tarpaulins. He expressed hope that the unit management will take these points seriously. Furthermore, sand mining will be carried out scientifically and departmental instructions will be followed. He explained that as part of Corporate Environmental Responsibility, there is a provision to spend 2% of the total project cost on education, health, drinking water, etc. in the mining-affected area. The Chairman explained that sand is used in construction and contributes to the development of the state. Along with development, it is also important to pay attention to the environment.

At the end of the public hearing, it was decided to collect the suggestions of the public present and forward them to the competent authority. Environmental clearance may be granted based on the suggestions received during the public hearing.

Thereafter, the public hearing was declared closed with thanks.

Regional Officer, Purnea
B.S.P.C.B

District Land Acquisition Officer,
Kishanganj

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ATTENDANCE LIST

List of dignitaries present during the public hearing held at Block Office, Kishanganj, District- Kishanganj on 26.06.2025 at 11.00 AM for environmental clearance at Balu Ghat Village Andwakol, Lohagada, Kanchanbari and Tegharia, Circle- Kishanganj, Tedhagach and Bahadurganj, District- Kishanganj by Geysers Geeta Enterprises on Mahananda and Kanakayi River (Kishanganj Unit-03 Total Area-98.0 Hectare):

उपस्थिति सूची

मेसर्स गीता इन्टरप्राईजेज द्वारा महानंदा एवं कनकई नदी (किशनगंज यूनिट–03 कुल क्षेत्रफल–98.0 हेक्टेयर) के बालू घाट ग्राम –अंडवाकोल, लोहागड़ा, कंचनबाड़ी एवं टेघरिया, अंचल–किशनगंज, टेढ़ागाछ एवं बहादुरगंज, जिला–किशनगंज में पर्यावरणीय स्वीकृति हेतु दिनांक 26.06.2025 को पूर्वाह्न 11.00 बजे प्रखण्ड कार्यालय, किशनगंज, जिला–किशनगंज में आयोजित लोक–सुनवाई के दौरान उपस्थित महानुभावों की सूची:

क्र0सं0	नाम	पता	हस्ताक्षर
1	SANDEEP KUMAR	District Land Acquisition Off. Kishanganj	26/6/25
2	Sam Kumar	R.O. B.S.P.C. Board Purnea	26/6/25
3	Pranav Kr. Prabhakar	District Mining Officer Kishanganj	26.06.25
4	Pravin Ku. Sinha	Env. consultant	
5	Binay Kumar Gupta	Siliguri,	26/6/25
6	Pradip Kr.	District Mining Officer Kishanganj	26.6.25
7	Amar Sidhu.	Basta	Amar Sidhu.
8	Mansur Alam	Belwa	Mansur
9	Zahid Md. Rahman	Kishanganj	
10	Tanveer Alam	Belwa Qasipur	
11	Zahid Ahmad	Kishanganj	
12	Mukhtar	Kishanganj.	
13	Md. Shabbir	Kishanganj	Md. Shabbir

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14.	Fakhar Alam	Malamala	
15.			
16.			
17.		Andhowakola	
18.		Andhowakola.	
19.	Md. Haider Rayeji	Bagoma	
20.	Md Gulam Sarwar	Line ward No-15 Kishg	
21.	Shamsheer Ahmed	Line Masjid Road W.No-15	S Ahmed
22	Waydan alam	Belwa	
23	Manzoor Alam	Basta	Manzoor A
24.			
25			
26.			
27	Anwar Ahmed	Tarabari	Anwar
28.	Ahmad		Ahmad
29.	Md Safiuddin	Kishanganj	
30		Kishanganj	
31			

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Proposal Details

Proposal No.:

SIA/BR/MIN/566733/2026

Single Window No.:

SW/132349/2023

CAF No.:

CAF/129252/2023

Project Name:

Sand Mining Project, Kishanganj Unit 03 Sand Ghat of District- Kishanganj, State-Bihar

State:

BIHAR

Proposal For:

Fresh EC

Activity:

1(a) Mining of minerals

Sector:

MIN

Date of Submission:

29/01/2026

State File No.:

SIA/1(a)/2447/2023

Proposal History/Timeline

Preview

EC Granted	12/03/2026-12/03/2026
Referred to SEIAA	05/03/2026-12/03/2026
Proposal Accepted and Referred to SEAC	11/02/2026-05/03/2026
MS Verification Completed	29/01/2026-11/02/2026
Submitted on 29/01/2026	-29/01/2026
MS Verification Completed	25/01/2026-29/01/2026
Submitted on 25/01/2026	-25/01/2026

Annexure - I-7

State Environment Impact Assessment Authority, Bihar

2nd floor, Beltron Bhawan, Shastri Nagar, Patna - 800 023.

Ref. No. - 71 Patna, Date:- 07/03/2026

Minutes of the 17th meeting of SEIAA, Bihar, constituted on 02-12-2024 convened on 06th & 07th March, 2026

A meeting of SEIAA was convened on Friday and Saturday i.e. 06.03.2026 and 07.03.2026. Attendance was as given below.

Present: -

1. Shri Ashutosh, IFS Retd. - Chairman.
2. Shri Sudhir Kumar Karn, IFS Retd. - Member.
3. Shri Alok Kumar, IFS - Member Secretary

Agenda Item No.- 01

Proposed Sand Mining Project of Kishanganj Unit No. – 03 Sand Ghat on Mahanada & Kankai River at Mauza – Andwakol, Lohaghara, Kanchanbari, Tegharia, Anchal – Kishanganj, TeraGachh, Bahadurganj, District – Kishanganj, State – Bihar, **(File No.- SIA/1(a)/2447/2023, Online Proposal No.:- SIA/BR/MIN/566733/2026).**

- **Proposal was discussed in SEAC's** meeting on 26.02.2026 and SEAC recommended to grant the Environmental Clearance with Standard conditions along with special conditions.

- **Resolve of the SEIAA:-**

In view of the recommendation by SEAC to grant the Environmental Clearance (EC), the SEIAA observed that the Lohagarh sand ghat (Area – 25 Ha.) on the Kankai River is near to the international border. Mining activity in such proximity to the border can have potential consequences. As such SEIAA decided to seek opinion of Mines & Geology Department, Government of Bihar Water Resource Department, Government of Bihar and District Magistrate, Kishanganj regarding Lohagarh sand ghat.

Therefore, the SEIAA has resolved to grant EC for mining at all Sand ghats in this LoI except the Lohagarh sand ghat with standard conditions in addition to following special conditions i.e. **(a)** The proposed plantation consisting of mixture of indigenous and fast-growing species of trees must be done and proper care must be taken. Plantation of a minimum of 6 feet tall plants must be done in the 1st year of lease period itself and properly

maintained till the validity of Environmental Clearance and preserve the existing trees at the proposed site. Apart from this, submit the KML file area with correct latitude / longitude along with the colour photograph of the tree plantation done. **(b)** As per the Office Memorandum F. No. IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024 of MoEF&CC, GoI, plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam". **(c)** The Project Proponent shall execute and conduct measurable CER activities like facilities for drinking water supply, solar light, rain water harvesting, solid waste management facilities & sanitation for the nearby villages, local government schools or Anganwadi Kendra and also donating furniture to the local government schools or Anganwadi Kendra. A display board of the CER activities must be fixed for the information to the public at the project site/mining site before start of the mining and proper records should be maintained to be presented during inspection etc. **(d)** The Project Proponent has to fix display board on mining site mentioning thereupon various activities to be done under Environment Management Plan (EMP). **(e)** The project proponent shall limit the sand mining upto 01 meter (one meter) depth. Mining should be done by semi-mechanized method without using any heavy machine, preferably by manual excavation. **(f)** The Project Proponent must maintain nearby existing ponds if any. **(g)** Proper care should be taken during transportation of sand from the sand mining site by covering the loaded sand. There should be a freeboard of atleast 03 inches from the body level of the vehicle, so that the sand doesn't get spilled over on the road and doesn't affect the air quality as well. **(h)** Lessee to appoint an environment professional to facilitate sustainable mining in terms of mining plan and environmental norms. **(i)** The Proponent must submit high resolution satellite images with stereoscopic 3D view from the National Remote Sensing Center (NRSC), Hyderabad for the month of June and December every year, along with the respective half-yearly compliance report in hard and soft copy. **(j)** Temporary Extraction path (Iron Bridge / Hume pipe) constructed for local transport from the mining site should be compulsorily dismantled before the onset of rainy season (1st July). So that natural flow of water through the active river channel may not get disturbed. **(k)** Sand transportation shall be strictly prohibited during the period from one hour before to one hour after the opening and closing times of schools located in route, on working days. For example, if a school opens at 10:00 AM and closes at 4:00 PM, sand transportation shall be prohibited from 9:00 AM to 11:00 AM and from 3:00 PM to 5:00 PM, respectively. **(l)** Mining activity will be prohibited in the active channel of the river. Its regular monitoring will be done by the District Mining Officer. These conditions are

additional with standard conditions as imposed by the (Annexure – A) in its MoM (Ref. No. 65, dated 27.02.2026).

Agenda Item No.- 02

Proposed Sand Mining Project of Kishanganj Unit No. – 04 Sand Ghat on Budhi Kankai, Mechi and Mahananda River at Village – Dumaria, Dallegaon, Hazarigachh, Kharna, Kharna, Govindpur, Anchal – Thakurganj, Pothia, Kishanganj, District – Kishanganj, State – Bihar, **(File No.- SIA/1(a)/2448/2023, Online Proposal No.:- SIA/BR/MIN/566729/2026).**

- **Proposal was discussed in SEAC's** meeting on 26.02.2026 and SEAC recommended to grant the Environmental Clearance with Standard conditions along with special conditions.

- **Resolve of the SEIAA:-**

In view of the recommendation by SEAC to grant the Environmental Clearance (EC), the SEIAA observed that Dallegaon Sand Ghat as well as Govindpur Sand Ghat lie in the active channel of the river. Hence, the SEIAA has resolved to grant EC for mining at all Sand ghats in this LoI except the Dallegaon Sand Ghat (Area – 15 Ha.) of Mechii River and Govindpur Sand Ghat (Area – 10 Ha.) of Mahanda River with standard conditions in addition to special conditions i.e. **(a)** The proposed plantation consisting of mixture of indigenous and fast-growing species of trees must be done and proper care must be taken. Plantation of a minimum of 6 feet tall plants must be done in the 1st year of lease period itself and properly maintained till the validity of Environmental Clearance and preserve the existing trees at the proposed site. Apart from this, submit the KML file area with correct latitude / longitude along with the colour photograph of the tree plantation done. **(b)** As per the Office Memorandum F. No. IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024 of MoEF&CC, GoI, plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam". **(c)** The Project Proponent shall execute and conduct measurable CER activities like facilities for drinking water supply, solar light, rain water harvesting, solid waste management facilities & sanitation for the nearby villages, local government schools or Anganwadi Kendra and also donating furniture to the local government schools or Anganwadi Kendra. A display board of the CER activities must be fixed for the information to the public at the project site/mining site before start of the mining and proper records should be maintained to be presented during inspection etc. **(d)** The Project Proponent has to fix display board on mining site mentioning thereupon various activities to

Annexure - R-8

सत्यमेव जयते

File No.: SIA/1(a)/2447/2023
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), BIHAR)
***

Dated **12/03/2026**

To,

GEETA SARSWAT
MS GITA ENTERPRISES, PRO - GEETA SARWAT, S/O - RAM PRATAP SHARMA, AT- C-24 NARAYAN, VIHAR COLONY, BIKANER, RAJASTHAN, BIKANER, RAJASTHAN, 334001
geetasarswat1972@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA, Bihar vide proposal number SIA/BR/MIN/566733/2026 dated 29/01/2026 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC26B0107BR5963714N
(ii) File No.	SIA/1(a)/2447/2023
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Sand Mining Project, Kishanganj Unit 03 Sand Ghat of District- Kishanganj, State-Bihar
(viii) Location of Project (District, State)	KISHANGANJ, BIHAR
(ix) Issuing Authority	SEIAA, Bihar
(x) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA, Bihar for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA, Bihar in the meeting held on 06/03/2026. The

minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. The SEIAA, Bihar in its meeting held on 06/03/2026, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

6. The SEIAA, Bihar has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC hereby accords Environment Clearance for the instant proposal to M/s. GEETA SARSWAT under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)

7. The SEIAA, Bihar reserves the right to stipulate additional conditions, if found necessary.

8. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

9. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

10. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

11. This issue with an approval of the Competent Authority.

Annexure 2

Details of the Project

<table>
<tr><th>S. No.</th><th>Particulars</th><th colspan="2">Details</th></tr>
<tr><td>a.</td><td>Details of the Project</td><td colspan="2">Sand Mining Project, Kishanganj Unit 03 Sand Ghat of District-Kishanganj, State-Bihar</td></tr>
<tr><td>b.</td><td>Latitude and Longitude of the project site</td><td colspan="2">26.20945555690095,87.95051857451946
26.21635928404797,87.9547394569413</td></tr>
<tr><td rowspan="4">c.</td><td rowspan="4">Land Requirement (in Ha) of the project or activity</td><td>Nature of Land involved</td><td>Area in Ha</td></tr>
<tr><td>Non-Forest Land (A)</td><td>98.0</td></tr>
<tr><td>Forest Land (B)</td><td>0</td></tr>
<tr><td>Total Land (A+B)</td><td>98.0</td></tr>
<tr><td>d.</td><td>Date of Public Consultation</td><td colspan="2">Public consultation for the project was held on 2025-06-26</td></tr>
</table>

S. No.	Particulars	Details
e.	Rehabilitation and Resettlement (R&R) involvement	NO
f.	Project Cost (in lacs)	535.1
g.	EMP Cost (in lacs)	19.8
h.	Employment Details	

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,BIHAR

F. No.:- SIA/1(a)/2447/2023

Sub: **Sand Mining Project"(Kishanganj Unit-03 Sand Ghat)"on River Bed of Mahananda & Kankai River at Village - Andwakol, Lohaghara, Kanchanbari, Tegharia, Anchal - Kishanganj, Teragachh, Bahaduraganj, District - Kishanganj, State:– Bihar; Area:– 98.0 Ha. [Total Production Capacity: - 588000 cum per Annum] – Environmental Clearance regarding.**

Reference:-1. MoEF&CC ToR Proposal No. - **SIA/BR/MIN/432531/2023,** MoEF&CC EC Proposal No. - **SIA/BR/MIN/566733/2026&** SEIAA File No.:- **SIA/1(a)/2447/2023.**

2. Scrutiny fee submission dated28-06-2023.

3. ToR issued date 28-03-2025.

4. Online Final EIA submission dated 25-01-2026.

5. SEAC meeting held on 26-02-2026(For EC).

6. SEIAA meeting held on 06-03-2026 to 07-03-2026 (For EC).

Sir,

This has reference to your online application for River Sand Mining Project by **M/s Geeta Enterprises,** for Mining "(Kishanganj Unit-03 Sand Ghat)" on River Bed of Mahananda & Kankai River at Village - Andwakol, Lohaghara, Kanchanbari, Tegharia, Anchal - Kishanganj, Teragachh, Bahaduraganj, District - Kishanganj, State:– Bihar;The details of the projects as mentioned in application are as below:-

Sl. No.	Item	Details
1.	Name of the project	Sand Mining Project at"(Kishanganj Unit-03 Sand Ghat)" on River Bed of Mahananda & Kankai River;
2.	Area of the project	98.0 Ha.
3.	Proposed Production	588000 cum per Annum
4.	Depth of Mining	01 Meter
5.	Name of River	River Bed of Mahananda & Kankai River
6.	Name of Mineral	Sand
7.	No of Trees to be Planted	980 Plants
8.	Location of the Project	Village-Andwakol, Lohaghara, Kanchanbari, Tegharia, Anchal - Kishanganj, Teragachh, Bahaduraganj, District-Kishanganj, State:– Bihar;

Sand Ghat	Khata	Khesra	Thana
Andwakol	780	45, 46	01

		Sand Ghat			
		Lohaghara Sand Ghat	145, 49, 157, 202, 147, 225, 167, 155, 28, 154, 72, 317	7, 8, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 101, 102, 37, 38, 39, 181, 182, 183, 184, 185, 186, 187, 189, 192, 241	84
		Kanchan Bari Sand Ghat	56, 101, 24, 127, 74, 81, 100, 39, 47, 63, 113	26, 27, 29, 30, 31, 149, 150, 152, 153, 165, 167	81
		Tegharia Sand Ghat	51, 82, 86, 92, 96, 97, 100, 107, 108	54, 56, 57, 58, 59, 60, 61, 66, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 36, 37, 30, 32, 523, 26, 28, 34, 31, 33, 35, 25, 153	211

9.	Latitude & Longitude		**Co-ordinates**	
		Andwakol Sand Ghat	A	26°12'59.01"N 87°57'1.87"E
			B	26°12'58.00"N 87°57'17.07"E
			C	26°12'34.18"N 87°57'16.97"E
			D	26°12'34.26"N 87°57'3.55"E
		Lohaghara Sand Ghat	A	26°25'26.97"N 87°46'50.58"E
			B	26°25'18.89"N 87°46'58.73"E
			C	26°25'3.08"N 87°46'38.15"E
			D	26°25'11.46"N 87°46'30.30"E
		Kanchan Bari Sand Ghat	A	26°23'23.99"N 87°45'17.58"E
			B	26°23'21.83"N 87°45'26.12"E
			C	26°22'51.73"N 87°45'16.19"E
			D	26°22'53.79"N 87°45'6.84"E
		Tegharia Sand Ghat	A	26°15'40.08"N 87°44'47.40"E
			B	26°15'34.83"N 87°44'58.60"E
			C	26°15'20.98"N 87°44'50.74"E
			D	26°15'27.18"N 87°44'38.02"E
10.	Water Requirement	Domestic Water – 2.0KLD Dust Suppression – 7.5KLD Green Development – 3.0KLD Total Water Requirement – 12.50KLD		
11.	Manpower	73		
12.	Environment Management Plan Cost	**Description**	**Capital Cost (Lakh)**	**Recurring Cost (Lakh)**
		Pollution Control and Dust Suppression	Nil	1.5

		Pollution Monitoring i) Air ii) Water iii) Noise	--	2.0
		Plantation and salary for one gardener (Part time basis)	9.80	2.0
		Haul road Maintenance Cost	10.0	8.0
		Total	**19.80**	**13.5**
13.	Project Cost of Project Site	Total Project Cost – `**5,35,10,000/-**		

In view of the fact that the Lohagarh sand ghat (Area-25 Ha.) on the Kankai River is near to the international border and mining activity in such proximity to the border can have potential consequences, it has been decided to seek opinion of Mines & Geology Department, Government of Bihar, Water Resource Department, Government of Bihar and District Magistrate, Kishanganj regarding Lohagarh sand ghat. Environmental Clearance is here by granted for mining at all sand ghat in this LoI except the Lohagarh sand ghat.

PREMISES OF THE ENVIRONMENTAL CLEARANCE

This Environmental Clearance is being issued on the premises which have been substantiated / described in detail in the format of application along with enclosed affidavits / certificates / undertakings etc. furnished therewith by the project proponent:-

(i) Information provided, descriptions mentioned are complete, true and actual and no relevant fact has been concealed to obtain Environmental Clearance deceitfully by the project proponent.

(ii) River Sand Mining shall not be done in rainy Season (mid June to mid October) of each calendar year.

(iii) The Environmental Clearance holder shall take all possible precautions and safeguards for protection of Environment and control of pollution as well as road safety and mining shall be done in socially responsible manner.

Air, water, Noise pollution and visual impact due to mining operations / extraction / Transportation of mined mineral / over burden etc. shall be kept within prescribed limits in the operational area.

(iv) Mining shall only be done after obtaining valid mining lease / permit from the competent authorities and operations shall take place only within validity period of lease / permit. All the provisions made and restrictions imposed as covered in the relevant minor mineral Rule, shall be complied with, particularly regarding EMP.

(v) *Dept. of Mines & Geology, Govt. of Bihar shall keep a strict vigil in the compliance of relevant provisions of applicable Bihar Minerals (Concession, Prevention of Illegal mining, Transportation and Storage) Rule 2019 and its amendment especially scientific execution of mining plan (as approved by they themselves) and report violations if any is found as well as action taken for the same.*

(vi) Project Proponent shall submit (to the SEIAA, Bihar, Regional Office of MoEF&CC at Ranchi, Bihar State Pollution Control Board) six monthly compliance report with evidence of the conditions within a fortnight after the end of every six month till validity period of Environmental Clearance.

(vii) *Environmental Clearance shall be liable to be revoked if furnished information, provided description / Certificates / Affidavits / Undertaking etc. are found false / concocted at any stage of its validity.*

(viii) *This Environmental Clearance is issued without affecting any court order / statutory other institutions as well as relevant other laws enacted by MoEF&CC, GoI, New Delhi.*

(ix) Mining and transportation of mined material from mine site to stock yard shall be done in the day time only to avoid noise pollution in the nearby human habitation area.

(x) No part of the mining area is in a protected or Reserve forest and it also does not fall either within a wildlife protected area or within its eco-sensitive zone.

(xi) Project Proponent shall intimate SEIAA immediately if there is any change in their official address / E-mail / Ph. No / Cell. noetc failing which communication sent to them on old address shall be considered as delivered.

A. <u>Specific Condition</u>

1. The Project Proponent shall obtain all necessary clearance/ permission from all concerned departments before commencement of mining works.
2. The Environmental Clearance will be valid for mine lease period subject to a ceiling of 5 years.

3. The project proponent before starting any activity /preparation of ground, on the leased area shall demarcate his lease hold by RCC pillars erected at the cost of lease holder after certification of the mining officer. On each pillar Geo-Coordinate and fore bearing/ back bearing shall be written with permanent paint mark as described in the mining plan. All the pillars should remain intact at same geo–coordinate. Establishment/ labeling of Benchmark at each pillars or ground control points.
4. Extraction of sand beyond annual production capacity is not permitted.
5. The Project Proponent should undertake the sand mining limited to 01 meter (one meter) depth by semi-mechanised method without using any heavy machine, preferably by manual excavation.
6. Extraction will be carried out up to a maximum depth of 01 meters from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is earlier.
7. No mining shall be carried out in the areas prominently used by wild animals (birds and reptiles) for nesting.Restricted working hours-Sand mining operation has to be carried out between 6 am to 7 pm.
8. No mining shall be carried out in 3 meter wide strip from the river bank in a River flood plain and within flowing/live water channel.
9. To maintain the safety and stability of Riverbanks, 3 meter or 10% of the width of the River whichever is more will be left intact as "No Mining Zone".
10. No stream shall be diverted for the purpose of sand mining. No natural water course and / or water reservoirs shall be obstructed due to mining operations.
11. The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUCC only will be allowed to ply. The mineral transportation shall be carried out through covered vehicles / trucks only and the vehicle shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
12. The stacking area of mined-out sand which shall be situated near the mining site within a fenced area from all sides to avoid being spread in the nearby areas by high winds and the height of stacking should not exceed 2 meter. Transportation shall be confined to day timeonly that is from sunrise to sunset, to avoid inconvenience to local population in anyway.
13. Rubbish burial shall not be done in the Rivers.

14. Adequate steps shall be taken to check soil erosion and control of debris flow etc. by constructing engineering structures.
15. Mining activity shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
16. The approach road from loading point upto main road shall be properly developed with proper width and geometry required for safe movement of traffic by lease holder at his own cost.
17. Main haulage road in the mine shall be provided with permanent water sprinklers and other roads shall be regularly wetted with water tankers fitted with sprinklers.
18. Transportation of the Minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The Project Proponent shall bear the cost towards the widening and strengthening of existing public road-network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.
19. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
20. Project Proponent shall appoint a Monitoring committee to monitor the replenishment study, traffic management, levels of production, river Bank erosion and maintenance of Road etc.
21. Project Proponent shall submit the annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
22. Regular monitoring of the flow rate of the springs and seasonal stream flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the SEIAA, Bihar, Regional office, Ranchi, Central Ground water Authority, Regional Director, Central Ground water Board, State Pollution Control Board and Central Pollution Control Board.
23. The project proponent shall abide by the Hon'ble Supreme Court order dated 08.01.2020 [Writ Petition 9 (s) (Civil No. (s) 114/2014]. Proposal of re-grassing the mining area and any

other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. In compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petitioner(s) Civil No. 114/2014, Common Cause Vs Union of India &Ors.

24. The individual sand ghat-miner will take appropriate measures to avoid parking of empty / loaded vehicles on nearest highway/ public roads to avoid traffic congestion.

25. Project Proponent will adhere to all applicable provisions of Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM – 2020) issued by Ministry of Environment, Forest and Climate Change, Government of India. In case, any ambiguity or variation between the provision of both these document arises, the provision made in "Enforcement and Monitoring Guidelines for Sand Mining – 2020" shall prevail.

26. All specific and general conditions which are of public concern at large shall be permanently displayed at a prominent place for public along with address and contact details of authority where the violation of EC conditions can be reported.

27. Project proponent shall erect a signboard on his project site and display information regarding name of the project, No. & date of validity period of EC, annual production capacity of the mineral and other relevant information for the general public.

B. General condition

1. No stacking of sand is allowed on road side of any public road including national highways/ State highways.

2. No labour camp shall be allowed in riverbed.

3. Provision shall be made for housing labour with all necessary infrastructure and facilities (outside mining Block and river-bed) such as fuel for cooking, toilets / mobile toilets, safe drinking water, First-Aid facilities, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

4. Labour& Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers shall be undertaken periodically to observe any adverse health impact due to exposure to dust and take corrective measures, if needed.

5. The Project Proponent shall make arrangements for safe drinking water, first aid facility along With anti-venom injection, in case of emergency for the workers.

6. The project proponent shall maintain register for production and dispatch of mineral and submit periodic return (six-monthly) to the SEIAA, Bihar / Regional Office of Ministry of Environment, Forest and Climate Change, Government of India, Ranchi. If the remaining period of lease is for less than a year, the Project Proponent shall submit a monthly return of production.

7. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle and mine plan. This should be produced before officers of Central and State Government for inspection whenever asked for.

8. Regular monitoring of ground water table shall be carried out at the upstream and depth of water available in the adjoining dug-well.

9. Monitoring of Ambient Air Quality, Water Quality & Noise Quality shall be carried out as per the Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places of loading and unloading points & transfer points to reduce all sorts of fugitive emissions.

10. The funds earmarked for environmental protection measures should be kept in a separate bank account and should not be diverted for other purpose. Year-wise expenditure should be reported to the SEIAA, Bihar.

11. The Project proponent shall provide all necessary logistic support to the authorized officer of this authority as and when required. They will facilitate and assist the authority in site inspection and monitoring.

12. All the provisions made and restrictions imposed as envisaged in the Bihar Minor Mineral Rule, shall be complied with; particularly regarding Environment Management and payment of compensation to the affected land owner(s).

13. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Bihar.

14. The Ministry / SEIAA may alter / modify the above conditions or stipulate any additional condition(s) in the interest of environment.

15. Concealing of factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal/suspension of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

16. The instruction contained herein above regarding air and noise pollution and details of mining proposals shall be displayed on Signboard in Hindi for the public information.

17. The SEIAA may impose additional conditions in the interest of Environment& Ecology whenever it becomes necessary to do so.

18. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

C. Special Conditions

1. The proposed plantation consisting of mixture of indigenous and fast-growing species of trees must be done and proper care must be taken. Plantation of a minimum of 6 feet tall plants must be done in the 1st year of lease period itself and properly maintained till the validity of Environmental Clearance and preserve the existing trees at the proposed site. Apart from this, submit the KML file area with correct latitude / longitude along with the colour photograph of the tree plantation done.
2. As per the Office Memorandum F. No. IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024 of MoEF&CC, GoI, plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam".
3. The Project Proponent shall execute and conduct measurable CER activities like facilities for drinking water supply, solar light, rain water harvesting, solid waste management facilities & sanitation for the nearby villages, local government schools or Anganwadi Kendra and also donating furniture to the local government schools or Anganwadi Kendra. A display board of the CER activities must be fixed for the information to the public at the project site/mining site before start of the mining and proper records should be maintained to be presented during inspection etc.
4. The Project Proponent has to fix display board on mining site mentioning thereupon various activities to be done under Environment Management Plan (EMP).
5. The Project Proponent must maintain nearby existing ponds if any.
6. Proper care should be taken during transportation of sand from the sand mining site by covering the loaded sand. There should be a freeboard of atleast 03 inches from the body level

of the vehicle, so that the sand doesn't get spilled over on the road and doesn't affect the air quality as well.

7. Lessee to appoint an environment professional to facilitate sustainable mining in terms of mining plan and environmental norms.
8. The Proponent must submit high resolution satellite images with stereoscopic 3D view from the National Remote Sensing Centre (NRSC), Hyderabad for the month of June and December every year, along with the respective half-yearly compliance report in hard and soft copy.
9. Temporary Extraction path (Iron Bridge / Hume pipe) constructed for local transport from the mining site should be compulsorily dismantled before the onset of rainy season (1st July). So that natural flow of water through the active river channel may not get disturbed.
10. Sand transportation shall be strictly prohibited during the period from one hour before to one hour after the opening and closing times of schools located in route, on working days. For example, if a school opens at 10:00 AM and closes at 4:00 PM, sand transportation shall be prohibited from 9:00 AM to 11:00 AM and from 3:00 PM to 5:00 PM, respectively.
11. Mining activity will be prohibited in the active channel of the river. Its regular monitoring will be done by the District Mining Officer.

Sd/-
(Alok Kumar)
Member-Secretary
SEIAA, Bihar

Copy, through email, for information and necessary action to :–

1. The Additional Chief Secretary, Environment, Forest and Climate Change Deptt., Govt. of Bihar, Sinchai Bhawan, Patna – 15.
2. The Chairman, SEAC, Bihar.
3. The Member Secretary, Bihar State Pollution Control Board, Patna – 23.
4. The Director, Mines and Geology Deptt., Govt. Of Bihar, VikashBhawan, Patna – 15.
5. MoEF&CC, Integrated Regional Office, Ranchi, 2nd Floor, Headquarter - Jharkhand State Housing Board, HarmuChowk, Ranchi, Jharkhand–834002.
6. Guard file.

(Alok Kumar)
Member Secretary,
SEIAA, Bihar

Signature Not Verified
Digitally Signed by : Alok Kumar IFS
Member Secretary, SEIAA
Date: 12/03/2026

Annexure (R-9)

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Speed Post

F. No. J-11015/37/2015-IA.II (M)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

3rd Floor, Vayu Wing,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi-110 003
E-mail: s.kumar1958@gov.in
Tele: 011-24695304

Dated: 11th August, 2016

To,

M/s Jai Mata Dee Enterprises,
Hanuman Complex, Main Road,
District Nawada-805130

Telephone: 09931251400
E-mail:gopal.hb@rediffmail.com

Sub.: Mining of Balu/Sand on Sakri, Panchanay, Khuri, Nati, Dhanarjay, Tilaiya and Dhadhar riverbed with Production Capacity of 41,47,000 TPA by M/s Jai Mata Dee Enterprises located at District-Nawada, Bihar (Area 402.98 ha.)-Environment Clearance regarding.

Reference: Online Application IA/BR/MIN/26572/2015

Sir,

This has reference to your online application for the above the proposal of M/s Jai Mata Dee Enterprises is for Balu/Sand Mining with annual production capacity 41,47,000 Tons/annum over an Area 402.98 ha on Sakri, Panchanay, Khuri, Nati, Dhanarjay, Tilaiya and Dhadhar riverbed District-Nawada, Bihar.

2. The Latitudes of Balu/Sand Mine on Sakri River (North End N25°01'42"; South End N24°46'52"), Panchane River (North End N25°00'54"; South End N24°55'55"), Nati River (North End N24°55'00"; South End N24°48'22"), Tilaya River (North End N24°55'44"; South End N24°34'45") Dhadhar River (North End N24°55'55"; South End N24°34'45"), Dhanarjay River (North End N24°57'00"; South End N24°35'10"), Khuri River (North End N24°59'40" South End N24°38'57") and the longitudes of Balu/Sand Mine on Sakri River (North EndE85°34'06"; South End E85°44'25"), Panchane River (North End E85°31'18"; South End E85°25'00"), Nati River (North End E85°50'30" South End E85°57'23"), Tilaya River (North End E85°24'43"; South End E85°19'48"), Dhadhar River (North End E85°25'00"; South End E85°19'48"), Dhanarjay River (North End E85°29'16" South End E85°34'06"), Khuri River (North End E85°29'25"; South End E85o32'48") with toposheet (Survey of India) numbers 72H1, 72H2, 72H5, 72H6, 72H9, 72H10, 72H13, 72L1, 72L2, G45N12, G45T7 and

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72G16. Project Proponent reported that no National Parks, Wildlife Sanctuaries, Tiger Reserves, eco sensitive Zones falls within study area (10 Km radius of the mine boundary). However, there are 2 reserve forests and some protected forest are present in 10 Km radius of lease area. The conservation plan has been prepared to protect the wildlife and accordingly a budget of Rs. 18.00 Lakhs has been allocated to conserve the wildlife in the study area. The Project is located in Seismic zone-III. As per EIA Notification dated 14th September, 2006 this project falls under Category "A", 1 (a), as the lease area is more than 50 Ha.

3. The proposal of ToR was considered by the Expert Appraisal Committee in its 31st meeting held during March 16-18, 2015 to determine the Terms of Reference (ToR) for undertaking detailed EIA study. The TORs were issued by MoEF&CC vide letter No. J-11015/37/2015-IA.II (M) dated 27.04.2015. The proponent submitted Final EIA/EMP to the Ministry on 15.03.2016 for seeking environmental clearance after conducting public hearing. The proposal for EC was appraised before the Expert Appraisal Committee in its 5th Meeting held during April 25-26, 2016 wherein the Committee recommended the proposal for Environmental Clearance.

4. The mine lease area 402.98 Ha. The land use of the lease area is Gair Mumkin Nadi Nala. No forest land is involved. M/s Jai Mata Dee Enterprises, R/o Hanuman Complex, Main Road, Nawada, Bihar has been granted the Letter of Intent (LOI) for mining of Balu/Sand (Minor Mineral) under Bihar Minor Mineral Concession Rules, 1972 by District Mining Officer, Nawada (Bihar) vide Memo No.860 dated 01.11.2014.

5. The proposed project is for mining of Balu/Sand (Minor Mineral) by open cast semi-mechanized and No drilling/blasting are required as the material is loose in nature at District-Nawada, Bihar. The total water requirement is 36 KLD including water demand for domestic purpose, dust suppression and plantation development which shall be met by hired tanker. The mining during said period would restrict to depth which would not be more than 3 m. Mineral Balu/Sand will be transported by trucks.

6. Project Proponent reported that mining will be done leaving a safety distance from the banks as per mineral concession rule of Bihar State. Mining will be done during day time only. The site elevation from 70-84 m AMSL in North to 120-265 m AMSL in South.

7. Mineral will be transported through roads. Project Proponent has made the Traffic Analysis survey and reported that frequency of trucks will be deployed 1104 per day (25 tons capacity each) which increase 414 PCUs per hour for highways NH-31, NH-82, SH-8, SH-70, SH-71, SH-82, SH-83. The LOS value from the proposed mine will be the same as before i.e. "C" or "Good" for the National and State highways falling in the study area. Project Proponent reported that haul roads will be repaired regularly and maintained in good conditions.

8. Baseline data has been collected from Pre-Monsoon (1st March 2015 to 31st May, 2015) within 10 Km radius of the study area as directed by committee members. All the parameters for water, soil, noise and air quality were within permissible limits.

9. The public hearing for the proposed project was conducted on 12.03.2016 at 12:30 PM at Nagar Bhawan, Nawada. The public hearing was presided over by

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District Magistrate, Nawada. The issues raised during the public hearing were also considered and discussed during the meeting, which inter-alia, included that priority to local people in employment, effective implementation of measures to control dust pollution, water conservation measures, village development activities and do not harm nearby fields and social development of village.

10. The capital cost of the project is Rs. 81.90 Crores; the cost for Environmental Protection is Rs. 28.00 Lakhs; Budget for Occupational Health and Safety is Rs. 15.00 Lakhs. For CSR Rs. 11.25 Lakhs/annum will be allocated in this proposed Balu/sand mining activity. The PP informed that no court case is pending against the project.

11. The Ministry of Environment, Forests & Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and hereby accords the environmental clearance under the provisions thereof to the above mentioned proposal of **mining of Balu/Sand on Sakri, Panchanay, Khuri, Nati, Dhanarjay, Tilaiya and Dhadhar riverbed with Production Capacity of 41,47,000 TPA by M/s Jai Mata Dee Enterprises located at District-Nawada, Bihar (Area 402.98 ha.)** subject to compliance of the followings terms and conditions and environmental safeguards mentioned below:-

A. Specific conditions

(i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Bihar and any other Court of Law, if any, as may be applicable to this project.

(ii) Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.

(iii) No mining activities shall be allowed in forest area, if any, for which the Forest Clearance is not available.

(iv) The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Bihar and effectively implement all the conditions stipulated therein.

(v) Project Proponent shall implement the Disaster Management Plan as the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels;

(vi) Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of the surrounding villages may be provided medical facilities;

(vii) Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.;

(viii) The number of trips of the trucks shall not exceed the estimated quantity of 400 trucks trips per day. Transport of minerals shall be done either by dedicated

road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages;

(ix) Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density;

(x) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing;

(xi) Excavation will be carried out up to a maximum depth of 3 meters from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is reached earlier;

(xii) The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUCC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre;

(xiii) Washing of all transport vehicle should be done inside the mining lease.

(xiv) Permanent pillars has to be constructed to demarcate width of extraction of ROM leaving 25% of River width from the bank with depth of 1.5m below the ground and 1.2 m above the ground to observe its stability.

(xv) Project Proponent shall implement the Disaster Management Plan as the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.

(xvi) Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of the surrounding villages may be provided medical facilities.

(xvii) Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.

(xviii) The number of trips of the trucks shall not exceed the estimated quantity of 400 trucks trips per day. Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages.

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(xxiii) Washing of all transport vehicle should be done inside the mining lease.

(xxiv) Permanent pillars has to be constructed to demarcate width of extraction of ROM leaving 25% of River width from the bank with depth of 1.5m below the ground and 1.2 m above the ground to observe its stability.

(xxv) An independent study be organised during peak activity, to understand how the actuals compare with the carrying capacities and further decisions taken to maintain sustainability of this essential sand extraction and supply activity. Project Proponent shall ensure that the road may not be damaged due to transportation of the sand; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.

(xxvi) The pollution due to transportation load on the environment shall be effectively controlled & water sprinkling be done regularly. Vehicles with PUCC only shall be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.

(xxvii) There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.

(xxviii) Implementation of Environment Management Policy of the Company w.r.t. judicious use of Mineral resources for growth & development synchronizing mining & environment with prosperity.

(xxix) The Project Proponent shall also take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted in the study area.

(xxx) The illumination and sound at night at project site, disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. Project Proponent must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.

(xxxi) Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers.

(xxxii) Transportation of the minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The Project Proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.

(xxxiii) Likewise, Alteration or re-routing of foot paths, pagdandies, cart roads, and village infrastructure/public utilities or roads (for purposes of land acquisition for mining) shall be avoided to the extent possible and in case such acquisition is inevitable, alternative arrangements shall be made first and then only the area acquired. In these types of cases, Inspection Reports by site visit by experts may be insisted upon which should be done through reputed Institutes.

(xxxiv) CSR activities by Companies including the Mining Establishments has become mandatory up to 2% of their financial Turn-over, Socio Economic Development of the neighborhood Habitats could be planned and executed by the Project Proponent more systematically based on the 'Need based door to door survey' by established Social Institutes/Workers. The report shall be submitted to the Ministry of Environment & Forest and its Regional Office located at Dehradun on six monthly basis.

(xxxv) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

(xxxvi) A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forest & Climate Change 5 years in advance of final mine closure for approval.

B 1 : Special Conditions:

The Ministry of Environment, Forest and Climate has constituted a Committee to formulate the "Guidelines for Sustainable Sand Mining in the Country". The Guidelines, inter-alia, included the following recommendations. The Project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities:-

Impact Category	S. No.	Environmental Conditions
Stakeholder Engagement	1	In the case of private land not owned by the lease holder an affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.
	2	Stakeholder awareness and ability to raise concerns and getting it to be addressed.
	3	Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
	4	Having valid lease and all the permits is very much needed.
	5	To establish a Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
	6	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in

		application No. 171/2013 may be strictly followed.
	7	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices	8	District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified.
	9	The depth of mining in Riverbed shall not exceed one meter or water level whichever is less, provided that where the Joint Inspection Committee certifies about excessive deposit or over accumulation of mineral in certain reaches requiring channelization, it can go up to 3 meters on defined reaches of the River.
	10	No River sand mining be allowed in rainy season.
	11	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
	12	Ultimate working depth shall be up to 3 m from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
	13	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
	14	In mining from agricultural field a buffer of 3 meter to be left from the adjacent field.
	15	Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
	16	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
	17	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
	18	No blasting shall be resorted to in River mining and without permission at any other place.
	19	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.
Identification and Preparation of Mining Site	20	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub-Divisional Level Committee after site visit.
	21	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease

		holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
	22	The top soil in case of surface land mining shall be stored temporarily in an earmarked site and concurrently used for land reclamation.
Monitoring the Mining of Mineral and its Transportation	23	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
	24	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
	25	The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
	26	There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
Noise Management	27	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
	28	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
Air Pollution and Dust Management	29	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	30	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	31	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	32	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	33	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 5 trees per hectare in area near lease.
	34	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	35	Protection of turtle and bird habitats shall be ensured.

	36	No felling of tree near quarry is allowed. For mining lease within 10km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
	37	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	38	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
	39	The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures
	40	Use of oversize material to control erosion and movement of sediments
	41	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	42	No extraction of stone / boulder / sand in landslide prone areas.
	43	Controlled clearance of riparian vegetation to be undertaken
Waste Management	44	Site clearance and tidiness is very much needed to have less visual impact of mining.
	45	Dumping of waste shall be done in earmarked places as approved in Mining Plan.
	46	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	47	The EC holder shall take all possible precautions for the protection of environment and control of pollution.
	48	Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
Protection of Infrastructure	49	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	50	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 200 meters) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
	51	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works,

		places of cultural, religious, historical, and archeological importance.
Enhancement of Road Safety	52	Vehicles used for transportation of sand are to be permitted only with fitness and PUC Certificates.
	53	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	54	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	55	No stacking allowed on road side along National Highways.
Closure and Reclamation of Mined Out Area	56	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	57	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC in cluster.
	58	Site specific plan with eco-restoration should be in place and implemented.
Health and Safety	59	Health and safety of workers should be taken care of.
	60	Transport of mineral will not be done through villages / habitations.
	61	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	62	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	63	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	64	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
Mineral Conservation	65	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.

B-2: PROCEDURE FOR MONITORING OF SAND MINING

(i) Project Proponent must ensure that the security features of Transport Permission viz. (a) Printed on Indian Bank Association (IBA) approved Magnetic Ink Character Recognition Code (MICR) paper; (c) Unique Barcode; (d) Unique Quick Response Code (QR); (e) Fugitive Ink Background; (f) Invisible Ink Mark; (g) Void Pantograph; (h) Watermark.

(ii) Project Proponent must ensure that the CCTV camera, Personal Computer (PC), Internet Connection, Power Back up, access control of mine lease site; and arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used at mine lease site are available.

(iii) Project Proponent must ensure the Scanning of Transport Permit or Receipt and Uploading on Server.

(iv) The State Mines and Geology Department should print the Transport Permits / Receipt with security features enumerated at Paragraph (i) above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued. When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

(v) The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

(vi) In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server / call centre.

(vii) The route of vehicle from source to destination shall be tracked through the system using check points, Radio-frequency identification (RFID) Tags, and Global Positioning System (GPS) tracking.

(viii) The system shall enable the Authorities to develop periodic report on different parameters like daily lifting report, vehicle log/ history, lifting against allocation, and total lifting. The system can be used to generate auto mails/SMS. This will enable the District Collector / Magistrate to get all the relevant details and will enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle should be tracked.

C. General conditions

(i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest & Climate Change.

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(ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.

(iii) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and ground water for the project.

(iv) There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.

(v) Regular monitoring of ground water table to be carried out at the upstream and depth of water available in the dug well is to be measured. Monitoring to be done by establishing a network of existing wells and constructing new piezometers.

(vi) Monitoring of Ambient Air Quality to be carried out based on the Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places loading and unloading points & transfer point to reduce fugitive emissions.

(vii) The upliftment of scheduled caste/scheduled tribe population, specific programmes have been taken in to consideration specially with respect to education, health care, livelihood generation, infrastructure development & promotion of sports & culture for SC/ST population and that these will be intensified in future.

(viii) The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only and it should not be kept active for a long period of time. The maximum height of the dumps shall not exceed 8m and width 20 m and overall slope of the dumps shall be maintained to 45^0. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest & Climate Change and its Regional Office located at Ranchi on six monthly basis.

(ix) Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.

(x) Plantation shall be raised in a 20m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.

(xi) Dimension of the retaining wall at the toe of over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rain fall data.

(xii) Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM_{10} and $PM_{2.5}$ such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

(xiii) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment, Forest & Climate Change, its Regional Office, Ranchi, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.

(xiv) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year – pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change and its Regional Office, Ranchi, Central Ground Water Authority and Regional Director, Central Ground Water Board.

(xv) The critical parameters such as PM_{10} (size less than 10 micro meter), $PM_{2.5}$ (size less than 2.5 micro meter), NO_X in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [(TDS, DO, PH and Total Suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest & Climate Change, which is available on the website of the Ministry www.envfor.nic.in shall also be referred in this regard for its compliance.

(xvi) Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for PM_{10}, $PM_{2.5}$, SO_2 & NOx monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the Ministry including its Regional office located at Ranchi and the State Pollution Control Board / Central Pollution Control Board once in six months.

(xvii) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

(xviii) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.

(xix) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.

(xx) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

(xxi) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

(xxii) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

(xxiii) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Ranchi.

(xxiv) The project authorities should inform to the Regional Office located at Ranchi regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

(xxv) The Regional Office of this Ministry located at Ranchi shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

(xxvi) The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest & Climate Change, its Regional Office, Ranchi, Central Pollution Control Board and State Pollution Control Board.

(xxvii) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.

(xxviii) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.

(xxix) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forest & Climate Change at http://envfor.nic.in and a copy of the same should be forwarded to the Regional Office of this Ministry located Ranchi.

12. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

13. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

14. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Bihar and any other Court of Law relating to the subject matter.

15. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

11/8/16

(Surendra Kumar)
Scientist 'F'

Copy to:

i. The Secretary, Ministry of Mines, Government of India Shastri Bhawan, New Delhi.
ii. Secretary, Department of Environment & Forests, Government of Bihar Patna.
iii. Secretary, Department of Mines and Geology, Government of Bihar Patna
iv. Secretary, Department of Industries and Commerce (M-III), Govt of Bihar, Vikas Bhawan, Bailey Road, Patna - 800 001.
v. The Additional Principal Chief Conservator of Ministry of Environment, Forest and Climate Change, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony, Ranchi– 834002,
vi. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
vii. Chairman, Bihar State Pollution Control Board Beltron Bhawan, Shastri Nagarjawahar Lal Nehru Marg Patna (Bihar) - 800 023
viii. Member Secretary, Central Ground Water Authority, A2, W- 3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
ix. Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
x. District Collector, Nawada District, Government of Bihar.
xi. Guard File.
xii. MoEF&CC website.

(Surendra Kumar)
Scientist 'F'

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

APPEAL NO. 14/2026/EZ

In The Matter of:-

Shahanavaj Khan

..... Applicant

- Versus-

SEIAA Bihar & Ors.

...Respondent(s)

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT NUMBER 01, STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), BIHAR.

Filed by:

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Advocate,
SEIAA, Bihar

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